

30/600

a

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 71/95.....

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SECTION OFFICER (Judl.)

Kalib
1.2.78

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI, A.

O.A.No. 71/95
Misc. Petn.
C.P. No.
R. Appl:

..... Christopher Downgel .. APPLICANT'S
frs.
..... W.O.I. ... For .. RESPONDENT'S
Mr. A.K. Jain, B.C. Kalita FOR THE APPLICANTS
.....
.....
S. Ali Sr. C.G.S.C. FOR THE RESPONDENTS

| OFFICE NOTE | DATE | ORDER |
|---|--------|---|
| <p>This application is in form and within time C. F. of Rs. 50/- deposited vide IPO/PO No. 883924 Dated 30.3.95</p> <p><i>M. Minh</i> 3/4/95</p> <p><i>PO No.</i></p> | 5-4-95 | <p>Mr. A.K. Jain for the applicant. Mr. S. Ali Sr. C.G.S.C. for the respondents. Issue notice to the respondents to show cause as to why application should not be admitted and interim relief as prayed be not granted. Returnable on 8-5-95.</p> <p align="right"><i>[Signature]</i> Vice-Chairman</p> <p align="right"><i>[Signature]</i> Member</p> |
| <p>Requisite are sent & issued vide no. 1626-79 dt. 18.4.95</p> <p>16.5.95</p> <p>Adjourned to 22.5.95</p> <p><i>By order</i></p> | 8-5-95 | <p>Mr. A.K. Jain for the applicant. Mr. K.I. Singh Standing counsel State of Manipur for respondent 2 to 4. Affidavit in opposition on behalf of respondent Nos. 2 & 4 filed to-day. The learned counsel for the applicant desires to consider the same and also proposed to seek leave of amendment to the application. Adjourned to 16-5-95.</p> |

1m

[Signature]
Member

[Signature]
Vice-Chairman

7/2/95

✓

6.6.95

An amended application
has been submitted
by Mr. A.K. Jain, advocate
for the applicant.

AKS

Notice duly sent
on R.O. 1, 3 & 4.



O.A. 92/91 7/95

OFFICE NOTE

Date

COURT'S ORDER

Affidavit in opposition
on behalf of me
Respd. nos. 2 & 4
is filed at
page 24-43.

23.5.95

Mr M. Kalita seeks further adjournment on the ground that applicant proposes to amend the application. Time was already granted for that purpose and adjournment cannot be given on that ground. Although the State of Manipur has filed show cause reply, the Union of India has not so far filed any show cause as the question of seniority is within their province, we may await their reply for some more time. The learned counsel for the State of Manipur desired the Government counsel to apply for three weeks adjournment as per telegram dated 8.5.95. No such request however is made before us. Under the circumstances adjourned to 5.6.1995 for admission.

Telegram received
from Shri K. I. Singh
Advocate (P.O.)
praying for
adjournment for
3 weeks.

Amendment
appln. not filed

18/5/95

Member

Vice-Chairman

Mr. K. Inabot Puih,
Advocate, will appear
on behalf of the State
in this case vide
order no 5/9/95-CASE/L
dtd. 6.5.95

pg

5.6.95

Mr A.K. Jain states that he intends to apply for amendment. In case any such application is submitted a copy thereof shall be forwarded to the respondents immediately. Mr Ali on behalf of Mr K.I. Singh prays for time. It is stated by Mr Jain that the amendment ~~will~~ application will be filed within two days. The respondents to show cause as to why the application should not be admitted and interim relief granted as they have already been directed to do.

Adjourned to 5.7.1995.

Amendment Petition by
been filed by Mr. A.K. Jain
Adv. for the applicant -
at page 24-43

Member

Vice-Chairman

pg

18/7/95

4

OFFICE NOTE

Date

COURT'S ORDER

Amendment petition
for entry of notices was
made on 3.7.95 &
case v. no. 2845-48
on 5.7.95

by
9/7

5.7.95

ATA on 13.2.95

13.7.95

ATA on 19.7.95.

BAW

Notices duly served
on O.P. No. 1, 3 & 4.

by
18/7

| OFFICE NOTE | DATE | COURT'S ORDER |
|-------------|---------|--|
| | 19.7.95 | <p>Heard Mr A.K. Jain for the applicant.</p> <p>Mr S. Ali, learned Sr. C.G.S.C for the respondents.</p> <p>As we gather the applicant has grievance in respect of year of allotment. It appears from Annexure-9 dated 12.5.1994 issued after the representation of the applicant by the Government of India, Ministry of Home Affairs to the Department of Personnel and Administrative Reforms, Government of Manipur to take action in respect of change of year of allotment of the applicant in the light of the Ministry's letter dated 27.4.1994, Annexure-7. It does not appear that the Government of Manipur has so far taken any decision; atleast it has not been conveyed to the applicant. The applicant seems to have requested the Government of Manipur vide Annexure-8 to take the necessary steps. Although the State of Manipur has filed an affidavit-in-opposition that was in answer to the unamended application. However, it appears that even to the unamended application the letter dated 12.5.1994 was annexed. The written statement, however, does not throw any light on that aspect. We, therefore, direct the Government of Manipur as follows:</p> <p>To convey to the applicant any decision if it has been taken on the representation of the applicant in the light of the direction of the Government of India in its letter</p> |

| OFFICE NOTE | DATE | COURT'S ORDER |
|-------------|---------|---|
| | 19.7.95 | <p>dated 12.5.1994, Annexure-9. A copy of that decision should also be produced before this Tribunal. If no decision has so far been taken as above the Government of Manipur shall take such decision within a period of two months from the date of ^{receipt of} this order and convey it to the applicant as well as produce a copy before this Tribunal for its information.</p> <p>The question of admission of the application will be examined thereafter.</p> <p>Convey the order immediately. Copy of this order may be furnished to the learned counsel for the applicant as well as Mr S. Ali, Sr. C.G.S.C.</p> <p>Adjourned to 18.9.1995 for admission.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p> |

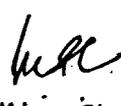
Order issued to all residents & council on part's vide no. 3168-76 d. 21-7-95

[Signature]

nkm

Amended order on R. no. 123 to 19/7

[Signature]

| OFFICE NOTE | DATE | COURT'S ORDER |
|-------------|---------|--|
| | 18.9.95 | <p>None present for the applicant.</p> <p>A copy of communication addressed to the applicant from the Govt. of Manipur dt. 7.9.95 has been received. A perusal thereof shows that the applicant has been posted in IPS Senior scale post of Addl. Superintendent of Police vide order dated 21.7.94 and thereafter has also been posted in IPS cadre post of Addl. Superintendent of Police (CID) vide order dated 3.3.95 read with corrigendum dated 4.4.95. It appears that in doing so the year of allotment was kept in view as 1990. It appears from the letter that this had been decided in the light of the interim order of this Bench dt. 21.7.95 in the O.A. Hence we do not consider it is necessary to admit the application and none is also present on behalf of the applicant to show anything further would survive in the application. Hence the application is dismissed without prejudice to the ^{steps} action already taken by the respondents as mentioned above and such other rights of the applicant as he may be entitled to.</p> <p>O.A. stands disposed of. No order as to costs. Inform applicant.</p> <p style="text-align: center;">  Member </p> <p style="text-align: center;">  Vice-Chairman </p> |

11.12.95
 Copy of order dtd. 18.9.95 issued to the Applicant and counsel for the Respondts side
 D/NO. 5312-5314
 Dtd. 15.12.95



trd

227
5 JUN 1995
Guwahati Bench
গুৱাহাটী সন্থাসপীঠ

10
Filed by J. S. 5/6/95
(AC Jaw, Guwahati)

DISTRICT- IMPHAL

STATE - MANIPUR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: : GUWAHATI BENCH

O. A. No 71/95

(AMENDED APPLICATION)

IN THE MATTER OF :

Sri CHRISTOOPER DOUNGEL, I.P.S.,
Son of Sri Chungkhokai DOUNGEL,
Resident of HOI-IN, Sanjenthong,
Imphal- 795001 (Manipur)

Place of Employment-

as Additional Superintendent
of Police, (C.I.D), Manipur.

.....APPLICANT

- v e r s u s -

1. Union of India,
Represented by the Secretary to the
Govt. of India,
Ministry of Home Affairs,
New Delhi.
2. The state of Manipur,
represented by the Secretary, Home
Govt. of Manipur, Manipur.
3. The Director General of Police,
Manipur.

contd.....2

4. The Commissioner,
Department of Personnel & Administration
Reforms(Personnel Division),
Manipur

.....RESPONDENTS.

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST

WHICH THE APPLICATION IS MADE

- Government Order No. 3/3/
94-PQL/DP dated 3-3-95
(corrected by a Corrigendum
as being dated 4-4-95) under
the signature of the Deputy
Secretary(D.P.) Govt. of
Manipur in the matter of
transfer and postings of the
applicant.

Copies of the order dt. 3-3-95
and Corrigendum order of ever
number dated 4-4-95 are
annexed hereto & marked as Ann-
exure-~~III~~ I and I (g)

2. JURISDICTION OF THE TRIBUNAL

- That the applicant declares
that the subject matter of the
order against he wants redress-
al is within the jurisdiction
of the Tribunal.

3. LIMITATION

- That the applicant further declares that the application is within the limitation period prescribed in section 21 of the Administrative Tribunal Act, 1985.

4. FACTS OF THE CASE :

- i) That the applicant is a Citizen of India and permanent resident of Manipur and he was selected for appointment to the Indian Police Service on the basis of the Department of Personnel and training order No, 13011/18/90-AIS (I) dated New Delhi, July, 1990.

A copy of the order aforesaid is annexed hereto & marked as Annexure- II.

ii) That the applicant was given permission to abstain from probationary training Vide Government of India, Department of Personnel & Training letter No. 13011/28/90-AIS(I) dated New Delhi- 15-1-91.

A copy of the letter aforesaid is annexed hereto & marked as Annexure-III.

contd.....4

iii) That the applicant was appointed to the Indian Police Service Vide Government of India Ministry of Home Affairs ,order No- 1-14012/5/90-Pers-IV New Delhi dtd. 4-4-91 and joined foundational course at Lal Bahadur Shastri National Academy of Administration. Mussoorie in 1991 and the Sadar Vallabhai Patel National Police Academy of Hyderabad.

A copy of the order aforesaid is annexed hereto & marked as Annexure-IV

iv) That the applicant completed his training and joined as Sub-Divisional Police Office(SDPO) is Churachandpur District (Manipur) on 3-11-93 and he was thereafter transferred as Sub-Divisional Police Office, Sugnu, Thoubal District (Manipur) and joined there on 23-3-94. Thereafter the applicant was promoted to Indian Police Service Senior Scale of Rs. 3000-100-3500-125-4500/-with effect from 21-7-94 vide Government

of Manipur, Department of Personnel & Administration Reforms (Personnel Division) Order NO4/15/93-IPS/DP, Imphal dated 21-7-94 and he was transferred and posted as Additional Superintendent of Police, Kakching (Manipur) with immediate effect.

A copy of the order dated 21-7-94 is annexed hereto & marked as Annexure-V.

v) That thereafter more than 10 (ten) Manipur police service (MPS) Officers who were much Junior to the petitioner have been posted/promoted to the Cadre posts of the Superintendent of Police or its equivalent. And to this effect on 3-9-94, the Governor of Manipur was pleased to order the transfer and postings of the aforesaid IPS/MPS Officers with immediate effect vide order No. 3/3/94-POL/DP(Pt) Communicated under the signature of the Additional Secretary to the Govt. of Manipur.

Copy of the order dated 3-9-94 is annexed hereto & marked as Annexure-VI.

vi) That Sri Mani Singh, Manipur Police Service, was Deputy Commanding Officer (equal to the Rank of Additional Superintendent of Police) of 7th Bn. Manipur Rifle and was promoted to the Commanding Officer 5th Bn. Manipur Rifle, vide the order aforesaid dated 3-9-94. (Annexure-V) without considering the case of promotion of the applicant hereto.

vii) That two Manipur Police Service Officers namely Shri M. Karnajit Singh and Shri M. Sushil Kumar Singh were also promoted to the Indian Police Service and both the officers aforesaid were Juniors to the applicant.

viii) That thereafter the applicant was transferred and posted as Additional Superintendent of Police (C.I.D.), Manipur, vide Govt. order No. 3/3/94-POL-IP dated 3-3-95 corrected by a Corrigendum as being dated 4-4-95 (Annexure- I & I(a)). And the applicant joined the said post on 5-4-95.

contd....7

5. GROUNDS FOR RELIEF WITH LEGAL

PROVISIONS:

-1) For that the applicant is a Citizen of India and he belongs to 1990 batch Indian Police Service and was promoted to the Rank of Additional Superintendent of Police on 21-7-94. The applicant was selected for appointment to the Indian Police Service on the basis of Civil Service Examination, 1989 (Annexure-II) and he was given permission to abstain from probationary training (Annexure-III). The applicant was given Seniority of 1990 batch. It has been decided by the Hon'ble Supreme Court in a case reported in A.I.R. 1991 SC 1150 that the Candidates who are eligible for appearing again in the Central Service Examination should be allocated their original Seniority in the Indian Police service/ Central Services, Group-A as the case may be even if they join training at a later date. The applicant's case was also covered under this guidelines, and ignoring his seniority, other Manipur

Police Service/I.P.S.Officers
were given promotions. And that being
the position the impugned order
(Annexure- 1 & 1(a) is vitiated by
malafides and is arbitrary.

ii) For that the applicant's earlier
Seniority on the basis of 1989 Civil
Services Examinations was not main-
tained and the applicant was not
given the benefit of Exempted Proba-
tioner .which has affected his
Seniority and as such the impugned
order is violative of the ~~Seniority~~
Statutory rules , guidelines & Article
14 & 16 of the Constitution of India.

iii) For that the Respondent No.2
should give all due benefits to the
exempted probationers in view of the
amendment to the Indian Police Service
(Regulation of seniority Rules), 1988.
And that being not done, the applicant
has suffered very badly as his
promotion was not considered on the
basis of the Seniority.

iv) For that the Respondent No.2 has ignored the directive contained in letter No. 1-140 12/4/91-IPS-IV dated 27-4-94 issued by the Deputy Secretary to the Govt.of India, Ministry of Home Affairs, New Delhi(Annexure-VII) while considering the promotions & as such the impugned order is violative of the principle of natural justice.

A copy of the letter dated 27-4-94 is annexed hereto & marked as Annexure-VII.

v) For that the Officers Junior to the applicant were promoted ignoring the Seniority of the applicant and as such the impugned order is liable to be set aside.

vi) For that the applicant is entitled to be promoted on the basis of the Seniority as his Seniority can't be depressed as decided in case Mohan Kumar Singhania vs-Union of India & Ors.(AIR 1991 Supreme Court 1150)

7. MATTERS NOT PREVIOUSLY FILED

OR PENDING WITH ANY OTHER COURT: That the applicant declares that he had not previously filed any application, writ petition or suit regarding the matter of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT :

In view of the facts mentioned in para 6 above the applicant prays for the following relief(s).

i) for restoration of original Seniority on the basis of 1989 Civil Service Examination as a result of which the applicant was promoted to the I.P.S. in the year 1990.

ii) for giving benefits as admissible to the exempted probationers in the light of

the contents of the letter No
I-140 12/4/91/IPS-IV dated 27-4-94
(Annexure-VII) .

iii) for considering his promotion
to the Cadre post of Superintendent
of Police or its equivalent in the
next batch of the promotion.

iv) Any other relief(s) to which
the applicant is entitled to in
the matter of promotion.

9. INTERIM ORDER, IF ANY PRAYED

FOR :

Pending final decision on the
applicant, the applicant seeks
the interim relief.

(i) The Respondent No.2 be
directed to consider the case of the
applicant during the next batch
of promotions and none of the
Officers Junior to him should be
promoted and posted to Cadre post
of Superintendent of police or
its equivalent, till the applicant's
matter is first decided.

10. PARTICULARS OF BANK DRAFT/

POSTAL ORDER FILED :

That the applicant has deposited a sum of Rs.50/- (Rupees Fifty) only vide Indian Postal Order No.03/883924 dated 30-3-95 issued by the Head Post Office, Guwahati in respect of the application fee.

11. LIST OF ENCLOSURES :-

1. Copy of the Govt.order No. 3/3/94-POL/DP dated 3-3-95 corrected by a Corrigendum as being dated 4-4-95(Annexure 1 and 1(a))
2. Copy of the order No.13011/18/90-AIS(I) dated New Delhi July, 1990 (Annexure-II)
3. Copy of the letter No.13011/28/90-AIS(I) dated New Delhi-15-1-91 (Annexure-III)
4. Copy of the order No 1-14012/5/90-Pers-IV New Delhi dated 4-4-91 (Annexure-IV).
5. Copy of the order No.4/15/93-IPS-IP, Imphal dated 21-7-94 (Annexure-V)

contd....14

6. Copy of the Order No 3/3/94-POL/
DP(Pt) dated 3-9-94 (Annexure-VI)

7. Copy of the letter No.I-140 12/4/
91-IPS-IV New Delhi dated 27-4-94
(Annexure-VII)

8. Copy of the letter Written by
the applicant to the Respondent
~~XXXX~~ No.(4) (Annexure-VIII)

9. Copy of the letter No I-140 12/4/
91-IPS-IV New Delhi dtd. 12-5-95.

contd...Verification.

VERIFICATION

I, Sri Christopher Dounyel, son of Sri
 Chungkhokai Dounyel, aged 30 years, working
 as Additional Superintendent of Police,
 Kakching in Sugnu Sub-Division in District
 Thoubal, resident of MOI-IN, Sanjenthong, Imphal-
 795001(Manipur) do hereby verify that the contents
 of paras 1 to 4 6 & 7 are true to my personal
 knowledge, and paras 5,8,9 and rests are believed
 to be true on legal advice and I have not
 suppressed any material fact.

Date : 1-6-95.

Place- Imphal(Manipur)

Christopher Dounyel
 (CHRISTOPHER DOUNYEL)
Signature of the applicant.

16
- 27 -

Amended - I
25

Government of Manipur
Department of Personnel & Adm. Reforms
(Personnel Division)

ORDERS BY THE GOVERNOR, MANIPUR
Imphal, the 3rd of March, 1995.

No.3/3/94-POL/DP : The Governor of Manipur is pleased to order transfer and posting of the following IPS/SPS officers with immediate effect and until further orders in public interest:

| <u>S.No.</u> | <u>Name and designation</u> | <u>Place of posting</u> |
|--------------|--|--------------------------|
| 1. | Shri D. Mishra, IPS SP/Churachandpur | - as S.P./NAB. |
| 2. | Shri L.M. Khaute, IPS C.O./2nd M.R. | - as S.P./Churachandpur. |
| 3. | Shri P. Doungel, IPS SP/Sishnupur | - as Principal, MPTS |
| 4. | Shri Anand Prakash, IPS C.O. 8th M.R. | - as A.I.G. (Admn) |
| 5. | Shri C. Doungel, IPS Addl. S.P./Kakching. | - as Addl. SP(CID). |
| 6. | Shri S. Dinokumar Singh, IPS SP/Chandel | - as C.O./2nd MR |
| 7. | Shri M. Shantikumar Singh, MPS, SP/NAB | - as Supdt. of Jails. |
| 8. | Shri T. Samte, MPS SP/CPCR | - as CO/5th MR |
| 9. | Shri N. Kipgen, MPS Supdt. of Jails | - as SP/Vigilance. |
| 10. | Shri L.K. Haokip, MPS SP/Vigilance | - as CO/8th MR |
| 11. | Shri M. Mani Singh, MPS C.O./5th MR | - as SP/Tamenglong. |
| 12. | Shri S. Manglemjao Singh, MPS, Addl. SP(R) | - as SP/Lhandel. |
| 13. | Shri G. Bimolchandra Sharma, MPS, Dy. CO/1st MR | - as SP/Bishnupur. |
| 14. | Shri Kh. Chandramani Singh, MPS, Addl. SP(U) Imphal. | - as C.O. 1st MR |
| 15. | Shri Arvind Kumar, IPS (attached to PHU) | - as SDPC/Thoubal |
| 16. | Shri K.M. Hopingson, IPS (attached to PHU) | - as JDED/Somptali |

.....PTO

For Copy
200/2001
Churachandpur

Amended by
15/6/95
(Angu, Adv)

J.P.

- 26
17. Shri S. Amiral Sharma, IPS - as SDPO/Tamenglong
SDPO/Senapati
 18. Shri M. Chaoba Singh, IPS - as Asst. Commdt./5th Lt
Asst. Commdt./1st Lt

-
/is
2. No joining time/allotted in public interest.
 3. Officers at Sl.Nos. 5, 8, 9, 12, 14, 15 and 16 will move first.

By orders & in the name of
Governor

D. C. P.

(H. Deleep Singh)
Deputy Secretary (DP), Govt. of Manipur.

Copy to:

1. The Secretary to the Governor,
Kaj Bhaven, Imphal.
2. The Secretary to the Chief Minister, Manipur.
3. All P.S. to the Ministers/Ministers of States/
Dy. Chairman, State Planning Board, Manipur.
4. The P.S. to the Chief Secretary, Chief Secy.
Govt. of Manipur.
5. All Commissioners/Secretaries, Manipur.
6. The Director General of Police, Manipur.
7. The Special Secretary (P. & A), Govt. of Manipur.
8. The Accountant General (A&E), Manipur.
9. All IGP/DIGs/SPs/COs of Police Deptt.
and MRs. Manipur.
10. All Heads of Departments, Manipur.
11. All Deputy Commissioners, Manipur.
12. All Treasury Officers/Sub-Treasury Officers, Manipur.
13. The Officers concerned
14. Guard File.

J.S.
DEPARTMENT OF AFFIDAVITS
STATE, IMPHAL, MANIPUR

17

Annex I (9)

Government of Manipur
Department of Personnel & Admn. Reform
(Personnel Division)

C O R R I G E N D U M
Imphal, the 4th of April, 1995.

No.3/3/94-POL/DP : This Government Order No.3/3/94-POL/DP dated "3rd of March, 1995" regarding transfer and posting of IPS/MPS officers should be read as dated "4th of April, 1995."

Deleep Singh

(P. Deleep Singh,
Deputy Secretary (DP), Government
of Manipur.

Copy to:-

1. The Secretary to Governor, Raj Chavan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. All P.Ss. to Ministers/Ministers of State/Dy. Chairman, State Planning Board, Govt. of Manipur.
4. The P.S. to Chief Secretary/Adnl. Chief Secretary, Govt. of Manipur.
5. All Commissioners/Secretaries, Govt. of Manipur.
6. The Director General of Police, Manipur.
7. The Special Secretary (Home), Govt. of Manipur.
8. The Accountant General (A&E), Manipur.
9. All IGP/DIG/SsP/C.Os. of Police Dept and M.Rc., Manipur.
10. All Heads of Department, Manipur.
11. All Deputy Commissioners, Manipur.
12. All Treasury Officers/Sub-Treasurer, Officers, Manipur.
13. The Officers concerned.
14. Guard File.

*Amended by
J. S. S. S.
C. S. S. S.*

18

Amendu - II
B

No.13011/18/90-AIS(I)
GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

New Delhi, the July, 1990.

To

Shri Christopher DOUNCEL,
Hoi-in, Sanjenthong,
Imphal, Manipur-
-795001.

699

A-127, Personnel
386637K
392115(C)
JUL 1990
M

Subject: Civil Services (Main) Examination, 1989 - Selection for
appointment to the Indian Police Service on the results
of the Instructions to join the Foundational Course-

Sir,

Let me extend a warm welcome to you on behalf of the Central Government on your being successful in the prestigious Civil Services Examination, 1989. You are being tentatively considered for appointment to the Indian Police Service on the results of the Civil Services Examination, 1989. This is a tentative allocation and may undergo a change within your preferences. After the final allocation is made the formal offer of appointment will be sent to you by the cadre controlling authority of the service to which you are finally allotted in the month of November/December, 1990. The offer of appointment will indicate the terms and conditions of your appointment to the service to which you are finally allotted.

2. In the meantime, I am to request that if you are willing to be considered for appointment to the service as proposed above you may report to the Director, Lal Bahadur Shastri National Academy of Administration, Mussoorie on 19th August, 1990 without fail. A copy of the joining instructions is enclosed. In case you do not report to the Academy on the said date your candidature for appointment will be liable to be cancelled without further notice. In view of the above please ensure that you send a telegram in the enclosed form 'A' immediately on the receipt of this letter both to this Deptt. and to the Director of the Academy regarding your intention to join the training on the 19th August

Attested by
[Signature]
5/6/90
[Signature]

29

1990.

3. Your attention is invited to rule 4 of the rules for the Civil Services Examination, 1990. In view of the provisions contained in this rule, you will not be allowed to join probationary training, which includes Foundational Course also, along with candidates of the Civil Services Examination, 1989 if you intend to appear in the Civil Services (Main) Examination, 1990. In that event you will be allowed to join probationary training along with candidates who qualify in the Civil Services Examination, 1990. Accordingly, if you have qualified in the Civil Services (Preliminary) Examination, 1990 held on 10th June, 1990 and intend to appear in the main examination to be held later this year and you accept proposed allocation of a service, you should not proceed to join the Foundational Course but intimate this fact by telegram immediately as in the enclosed form 'B' to this Deptt. and to the Director of the Academy also. On receipt of the information in this regard, you will be given permission to abstain from probationary training. You will be governed in the matter of service conditions including seniority, by the rules and regulations applicable to the service to which you are finally allotted.

OR

You were allotted to service on the basis of the Civil Services Examination, 1988 and you were granted permission to abstain from joining probationary training in order to enable you to take the Civil Services (Main) Examination, 1989. In view of this, you will be getting instructions from the Ministry for joining the Foundational Course as probationer. Now it is upto you to decide whether to accept the service proposed to be allocated to you on the basis of the 1989 examination or service already allotted to you on the basis of the 1988 examination. Please inform this Deptt. as to whether you will be accepting the service on the basis of the 1988 examination or 1989 examination by deleting the appropriate alternative in form 'A'.

4. No travelling allowance is admissible to your journey to Academy. However, if you are already employed under the Central or a State Government in a substantive capacity you are entitled to travelling allowance under the relevant rules.

#6 19

5. I may also mention for your information that a person having more than one spouse living is not eligible for appointment to Govt. Service. It is presumed that no such difficulty arises in your case. You are required to execute a bond, as in the enclosed form, undertaking to refund to the Govt. of India the money paid to you in the event of your not completing the Foundational Course to the satisfaction of the Director of the Academy. The bond, duly executed, should be submitted to the Director of the Academy along with your joining report.

6. Please read the instruction carefully and acknowledge the receipt of this letter. Please note that you are required to send two telegrams one to this Deptt. and another to the Academy concerned and that the telegram will be either in form 'A' or form 'B' as may be applicable in your case. Please also note that if your reply does not indicate your willingness to accept this offer, your candidature is liable to be cancelled without further notice.

Yours faithfully,

[Signature]
(V.K. CHERIAN)

UNDER SECRETARY TO THE GOVT. OF INDIA

*Accepted by
[Signature]
5/16/95
(Chengalvarur)
Adm*

20

Ames III

Duplicate

No. 13011/28/90-AIS(I)
Government of India
Ministry of Personnel, P.G. & Pensions
Department of Personnel and Training

New Delhi, the

15.1.1991
November, 90

To

Shri Christopher Doungel (Roll No. 27222)
40 MR. C DOUNGEL (FIN. MIN)
HOI-IN, SANJENTHONG,
IMPHAL-795001
MANIPUR.

Subject:- Civil Services (Main) Examination, 1990- Permission to abstain from probationary training-

Sir,

I am directed to refer to your telegram/letter dated and to say that since you intend to take the Civil Services (Main) Examination, 1990, you have been permitted to abstain from probationary training in terms of Rule 4 of the Civil Services Examination Rules. As already intimated to you, you will be sent for training alongwith the candidates who qualify on the basis of the Civil Services, 1990.

Yours faithfully,

(V.K. CHERIAN)
UNDER SECRETARY TO THE GOVT. OF INDIA

Addl. Supdt of Police CID-SB
MANIPUR IMPHAL

11/06/91

Accepted by
[Signature]
516/95
[Signature]

39

2

Selection Grade - Rs. 4500-150-5700

Super Time Scale:

DIG - Rs. 5100-150-5400 (18th year of later)-
150-6150.

IG - Rs. 5900-200-6700

Above Super Time Scale:

DG - Rs. 7300-100-7600/7600-100-8000.

Initial pay on appointment to the service will be the minimum of the Junior Scale, viz. Rs. 2200/- Per month 2nd and 3rd increments might be earned in the Junior Scale in advance on passing the prescribed departmental Examination early). On appointment you will be entitled to an initial uniform grant of Rs. 3200/- and renewable grant of Rs. 1500/- after every 7 years.

(Note 2:

Whereas all members of the Service would be entitled to draw pay in the Senior Scale, subject of course to their suitability and after the first few years of service as Assistant Superintendent of Police. The number of those who would be entitled to draw pay in the Selection Grade of Rs. 4500-150-5700 would ordinarily be limited to one fifty of the total number of senior posts in the State).

On appointment to the post of Superintendent of Police, an officer will be entitled to drawn pay in the Senior Scale.

The posts of DIG Police carry scale of pay of Rs. 5100-150-5400 (18th Year or later)-150-6150. The posts of IG carry scale of pay of Rs. 5900-200-6700. The posts of DG carry scale of pay of Rs. 7300-100-7600/7600-100-8000.

(Note 3: Dearness Allowance will be admissible in accordance with the AIS (Dearness Allowance) Rules, 1972.

(ii) ALLOCATION

Under the Rules of the Service you will be allocated to one of the State/Joint State Indian Police Service. Cadres and will mostly be required to serve either under the State Government concerned or the Central Government.

The name of the cadre to which you shall be allotted will be communicated to you later. The Government of India, however, retain the right to require you to serve anywhere in India or abroad whether under the Central Government, any State Government or a Public Enterprise or a local body substantially owned or controlled by the State or a State Government.

(iii) PROBATION

You will be on probation for a period of two years from the date of appointment and you will be required to undergo such training and pass such examination as may be prescribed. The Central Government may, however, extend the period of probation further. As has been stated earlier, on fulfilling certain prescribed conditions about the passing of the prescribed departmental examinations, you will be entitled to advance increments in the Junior Scale of pay from the date following the last day of such examination. Failure to pass the prescribed examinations or to complete the period of probation to the satisfaction of the Central Government will on the other hand, render you liable to discharge from service as prescribed in the Rules (or if you are already in Government Service, to reversion to your substantive post, if any under the Central or State Government on which you may be holding a lien).

(iv) On satisfactory completion of your probation you will be confirmed in the Service.

(v) RETIREMENT & PENSION

The age of superannuation for officers of the All India Services is 58 years. However, an Officer can retire, or can be retired by Government, by giving a previous notice of at least three months on the date on which he completed 30 years of qualifying service or attains the age of 50 years or on any date thereafter to be specified in the notice. There is also provision for IPS officers to seek voluntary retirement on completion of 20 years of qualifying service by giving a notice of three months, subject to acceptance by Government. The retirement benefits which will be admissible to you are contained in the All India Services (Death-Cum-Retirement) Benefits Rules, 1958, as amended from time to time.

(vi) FAMILY PENSION SCHEME:

The Scheme regarding family pension has been liberalised to provide that an officer's family (which includes husband/wife and minor children) will be entitled to receive a family pension in the event of his/her death while in-service or after retirement, if at the time of death, the retired officer was in receipt of a pension. The monthly family pension would be admissible on the scales provided for in the Rules from time to time.

Handwritten notes:
25/6/95
(A. J. ...)
A. N.

The pension is admissible for life to the widow/widower and thereafter, in the case of minor children till they attain the age of 25 years in respect of sons and 24 years of age or marriage in respect of daughters, the benefits being restricted only to one person at a time. However in the case of an officer who has put in 7 years continuous service prior to his death while still in service, family pension for a period of 7 years from the date following the date of his death or till date on which the officer would have attained the age of 65 years had he/she remained alive, whichever period is shorter, will be 50% of the basic pay last drawn, subject to a maximum of Rs. 2500/- p.m.

(vii) EXTRA-ORDINARY PENSION

In the matter of extra-ordinary pensions, office of the All India Services are governed by the Rules of the State Government, if death or disability takes place at a time, officer is serving in connection with the affairs of the State Government concerned. However, an officer within the year of his appointment can opt to be governed by the Central Civil Services (Extra-ordinary Pensions) Rules, even if he/she can do by writing to the Accountant General concerned after he/she has been allotted to the State Government concerned. An officer who is serving in connection with the affairs of the Union at the time when the incident entitling him to an extra-ordinary pension arises, is governed by the Rules applicable to the Central Service Grade 'A'.

(viii) LEAVE AND OTHER RULES

You will be governed by the relevant rules and regulations as amended from time to time applicable to the members of the Indian Police Service in the matter of leave, conduct discipline and appeal, Medical Attendance, Provident Fund, Travelling Allowance etc.

(ix) COMPULSORY INSURANCE SCHEME

The All India Services Group Insurance Scheme, 1980 will be applicable to you. Under this Scheme, you will have to pay upto a subscription of Rs. 120/-p.m. and insurance cover will be Rs. 1,20,000/-. In addition to the insurance cover you will be entitled to benefits from the Savings Fund under the Scheme.

(x) OTHER CONDITIONS

You will be subject to such further conditions of service or to modifications in the existing conditions of service as may be made applicable to the Indian Police Service from time to time.

(xi) AGREEMENT

On appointment you will be required to execute an agreement in the attached form binding yourself and one surety jointly and severally to refund in the event of your failing to complete probation to the satisfaction of the Central Government, any money paid to you, consequent on your appointment as a probationer. In the event of your accepting this offer of appointment and reporting for training at SVP National Police Academy, Hyderabad, you will have to execute the agreement and deliver the same, duly executed, to the Director, SVP National Police Academy for onward transmission to this Ministry. ~~(You may bring with you the agreement duly signed by the surety but you should sign the agreement and affix the date only after taking over charge at the Academy. (No date need be fixed by the surety below his signature).~~

(xii) DECLARATION ABOUT MARRIAGE

Under Rule 5 of the Indian Police Service (Recruitment) Rules, 1954, a person having more than one spouse, living is not eligible for appointment to the service. The Central Government, may however if satisfied that such marriage is permissible under the personal law applicable to him/her or the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this provision. This offer is, therefore, conditional on your signing a declaration in the form enclosed and submitting it to the Director, SVP, National Police Academy, Hyderabad, at the time of joining the Academy for training. In case you have more than one wife/husband living and you wish to be exempted from the operation of the said provision, you may furnish the full facts of your case to this Ministry immediately, to enable the Government of India to take a decision in the matter

(xiii) DECLARATION ABOUT CLOSE RELATIONS

On appointment you will be required to furnish information in respect of your close relations in the attached form (in duplicate) and deliver the same to the Director, SVP, National Police Academy, Hyderabad at the time of joining the Academy for training.

Handwritten notes:
August 13
SVP
10/11/55
SVP

3. All the rules and regulations relating to Indian Police Service including those referred to in sub-paragraphs (i) to (vii) of para 2 above are contained in a hand-book entitled "All India Services Manual" which can be had from the Manager, Government of India Publications, Delhi. You are advised to obtain a copy of the book and go through it carefully in particular the conduct Rules, the Discipline and Appeal Rules, the Pay Rules. **THE PROBATION RULES AND the Probationers Final Examination Regulations.**

4. The information provided in this letter is for the benefit of the new-comer to the Service and cannot be made the basis of any rights by an appointee and all matters relating to the various conditions of service referred to above shall be governed by the statutory rules and regulations on the subject and the orders of the Central or State Governments as the case may be.

5. If you accept this offer, you will have to join Foundational Course in August-September, 1991. Necessary instructions in this regards will be issued to you in due course. You will have to execute the agreement, declarations etc. at the time of joining foundational courses.

6. Please inform this Ministry by Telegram (Telegraphic Address "HOME NEW DELHI") within three days of the receipt of this letter, whether you accept this offer of appointment.

7. The Government of India take this opportunity to convey their good wishes to you for a successful career in the public service.

Yours faithfully,

A. N. K. Singh

(N.K. SINGH)
JOINT SECRETARY TO THE GOVT. OF INDIA.

No. I-14012/5/90-Pers. IV. Dated:

Copy forwarded to :-

1. Deptt. of Personnel & Training (AIS-I Section) w.r. to their letter No. 13015/4/90-AIS(I) Dated 3rd December, 1990.
2. The Secretary, Union Public Service Commission, New Delhi.
3. The Director, SVP, National Police Academy, Hyderabad.
4. 50 Spare Copies for Pers:IV Desk.

J. S. Gupta
(J. S. GUPTA)
DESK OFFICER

24

Annex-V
38

Government of Manipur
Department of Personnel & Adminv. Reforms
(Personnel Division)

ORDER BY THE GOVERNOR MANIPUR
Imphal, the 21st of July, 1994.

No. 4/15/93-IPS/DI : The Governor of Manipur is pleased to order that Shri Christopher Doungel, IPS (MT-1990), SDPC/Sugnu is appointed on promotion to the IPS Senior scale of Rs. 3000-100-3500-125-4500/- with immediate effect.

2. On his appointment to Senior IPS scale, Shri C. Doungel is transferred and posted as Addl. SP/Kakching with immediate effect.

By order and in the name of the
Governor

(Mg. Luikhan)
Addl. Secretary (DP), Government
of Manipur.

Copy to:-

1. The Secretary to Governor, Raj Bhavan, Imphal.
2. All P.Ss. to Advisors to Governor, Manipur.
3. The P.S. to Chief Secretary, Govt. of Manipur.
4. The P.S. to Vigilance Commissioner, Govt. of Manipur.
5. The Chief Secretary, Govt. of Tripura, Agartala.
6. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi.
7. The Director General of Police, Manipur.
8. All IGP/DisG/SSP/Commandants of BRs, Police Dept.,
9. The Accountant General (A&E), Manipur.
10. The Joint Secretary (Home), Govt. of Manipur.
11. Shri Christopher Doungel, IPS, SDPC/Sugnu.
12. All Treasury Officer, Manipur.
13. Guard File/Personal File.

Approved
9
576195
(Doungel)
Adm. Secy

25
Amear VI

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)
....

ORDERS BY THE GOVERNOR OF MANIPUR
Imphal, the 3rd September, '94.

No.3/3/94-POL/DP (Pt) The Governor of Manipur is pleased to order the transfer and postings of the following IPS/MPS officers with immediate effect and until further orders in the public interest:-

| <u>Sl.No.</u> | <u>Name of officers</u> | <u>Place of posting</u> |
|---------------|---|--|
| 1 | Shri N.Shyamananda Singh, IPS, CO-1st M.R. | As S.P. Senapati. |
| 2 | Shri A.Romenkumar Singh, MPS, SP Imphal. | As SP Imphal and CO-1st MR in addition. |
| 3 | Shri M.Shantikumar Singh, * MPS, SR CO-5MR (Attached to PHQ) | As S.P. NAB. |
| 4 | Shri M.Sushilkumar Singh, * MPS, SP, NAB | As S.P. Tamenglong. |
| 5 | Shri A.Rajendra Singh, * MPS, SP, Tamenglong | As C.O. Home Guards. |
| 6 | Shri M. Mani Singh, MPS, Dy. Comdt., 7th BR | As C.O. 5MR |
| 7 | Shri W.Meenakumar Singh, MPS, C.O. 2MR | As Security Officer |
| 8 | Shri L.M.Khaute, IPS * SP Thoubal. | As C.O. 2nd M.R. |
| 9 | Shri N.Kipgen, MPS Security Officer. | As Superintendent of Jail. |
| 10 | Shri S.Ibosana Singh, MPS Superintendent of Jail. | As S.P. CMT |
| 11 | Shri S.Vaiphai, MPS, SP, CMT | As AIG (HQ) |
| 12 | Shri Th.Joykumar Singh, * MPS, CO-Home Guards, | As S.P. (CID) |
| 13 | Shri Md. Abdur Rahaman, IPS, * SP (CID). | As C.O. 7MR |
| 14 | Shri P. Doungal, IPS * C.O. 7th M.R. | As S.P. Bishnupur |

Contd..2/-

A. J. Singh
2/9/94
A. J. Singh
A. J. Singh

- 1- - - - - 2 - - - - - 3 - - - - -
15. Shri M. Karnajit Singh, MPS * As S.P. Thoubal.
S.P. Bishnupur.
16. Shri R.K. Tutusana Devi, As DSP (CID)
A.C., 1st M.R.
17. Shri M. Chaoba Singh, As AC. 1st MR.
MPS, DSP (CID)

2. Officers at Sl. Nos. 2, 3, 6 and 16 shall move first.
No joining time is allowed in public interest.

By orders & in the name of
Governor,

Sd/-

(Ng. Luikham)

Additional Secretary to the Govt. of
Manipur.

Copy to:-

6. The Director General of Police, Manipur, Imphal.
8. All IGP/DI /SPPs/Comdts. of M.Rs., Police Deptt
Manipur.
11. All officers concerned.

GOVERNMENT OF MANIPUR
POLICE DEPARTMENT

Andst. No. 2/37/13/94-PH () / 5553
Copy to:- Imphal, the 3rd September, 1994

1. The I.G. of Police (L&O), Imphal.
2. All D. I.G. of Police, Manipur.
3. All Asstt. I.G. of Police, Manipur.
4. All S&R District SSP including CID (SB) / (CB) / NAB /
CMT / DGCR / Wireless / Vigilance, Manipur.
5. All Comdts. Manipur Rifles Ens. including HG (V.).
6. The Principal, MPIS, Pangei.
7. The Addl. Director, FSL, Pangei.
8. The Accounts Officer, PHU.
9. Persons concerned. For necessary action according
to personal files.
- 10.

(T. Thengthum)

Asstt. J.G. of Police (Admin)
for Director General of Police,
Manipur, Imphal.

भारत सरकार
गृह मंत्रालय

नई दिल्ली, दिनांक:

27-4-94

सेवा में

मुख्य सचिव,

सभी राज्यों,

{अस्पताल प्रदेश, गोवा तथा मिजोरम को छोड़कर}

विषय:- भारतीय पुलिस सेवा के छूट-प्राप्त परिवीक्षाधीन अधिकारियों के आवंटन वर्ष का निर्धारण।

महोदय,

पुंजे, उपर्युक्त विषय पर, इस मंत्रालय के प्रसंगिक पत्र दिनांक 20 अगस्त, 1991 का हवाला देने और कार्गिक तथा प्रशिक्षण विभाग के दिनांक 20.1.1994 की अधिसूचना सं. 14014/56/90-ए.आई.एस. 11 की एक प्रतिलिपि संलग्न करने का निर्देश हुआ है, जिसे तहत शा.पु.से. (वर्गीयता का विनियमन) नियम, 1988 में संशोधन किया गया है।

2. इस संशोधन को ध्यान में रखते हुए, उन छूट-प्राप्त परिवीक्षाधीन अधिकारियों का आवंटन वर्ष, जिनमें अगली निजिक सेवा परीक्षा में बैठने के लिए परिवीक्षाधीन प्रशिक्षण में जाने के वास्ते कार्गिक व प्रशिक्षण विभाग से अनुमति मांगी थी, प्रतिथोगी परीक्षा वाले वर्ष से अगला वर्ष होगा।

3. उन परिवीक्षाधीन अधिकारियों के मामले में, जिन्हें किसी भी कारण वाद के किसी बंद के परिवीक्षाधीन अधिकारियों के साथ प्रशिक्षण में शामिल होने की अनुमति दी जाती है उनका आवंटन वर्ष उन परिवीक्षाधीन अधिकारियों के आवंटन वर्ष पर विचार करता है जिनके साथ वे प्रशिक्षण में शामिल होते हैं।

10,

Shri Saichhuana IAS
Commissioner Dept. of Personnel
Govt. of Manipur Imphal.

Subject: Restoration of Original Seniority etc.

Sir,

I have to draw your kind attention to my earlier representation regarding restoration of my earlier seniority on the basis of 1989 Civil Services Examination as a result of which I was appointed to the Indian Police Service in the year 1990. You may recall that in pursuance of Supreme Court's order 'the Indian Police Service (regulation of seniority) Rules 1998' was amended providing that all benefits of the year of examination are to be given to 'exempted probationers' to those who had been given due permission by the Government of India, Ministry of Home Affairs to appear again in the Civil Services Examination and allowed to join later.

In this connection, I would like to point out that such benefits had been extended to similarly placed IPS officers of the state viz, Shri Rahul Rasgotra (SP Senapati) and Shri Anish Dayal Singh IPS (Principal MPTS Pangei). Moreover, the Government of India Ministry of Home Affairs vide letter No: 1-14012/4/91-IPS-IV dated 12th May 1994, had in reply to my representation also advised that my case be decided in terms of their earlier directive contained in letter No: 1-14012/4/91-IPS-IV dated 27th April 1994 (copies included).

I would therefore request you to kindly extend the benefits to me, for which act of kindness I shall remain grateful.

Yours faithfully-

(Christopher Doungel IPS)
SDPO Sugnu, Dist. Thoubal
IFS 1990 Batch.

Copy to:

1. DGP Manipur: for favour of kind information.
2. Personal file.

Handwritten notes:
Jyoti
2.1
STB
(Anjali AM)

28 28 Amesh - TX
44

W.87

51A

No. I-14012/4/91-IPS-IV
Government of India
Ministry of Home Affairs

New Delhi, the, May, 1994

Al. 78912
12/5/94
Odt

12 MAY 1994

To

The Joint Secretary(DP),
Department of Personnel &
Administrative Reforms,
Government of Manipur,
IMPHAL

Sir,

I am directed to refer to State Government letter No.4/15/93-IPS/DP dated 17-1-1994 regarding change of year of allotment of Sh. Christopher Doungel, IPS officer of the State Cadre and to invite attention to this Ministry's letter of even number dated 27th April, 1994(copy enclosed).

2. It is requested that the action may be taken in the light of letter referred to above.

Yours faithfully,

[Signature]
11.5.94
(S.K. GHOSE)
DESK OFFICER

REC'D
13.5.94
[Signature]
[Stamp]

[Handwritten signature]
[Signature]
5/10/94
CA for Adv

3 APR 1995

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.

C.A. 71/95

Shri Christopher Doungel, I.P.S.

.....Applicant

-Vs-

Union of India & Ors.

.....Respondents

Filed by
Shri Christopher Doungel
through A-K Jain, Advocate
3/4/95

Original Application No. _____/95.

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNAL ACT, 1985

Title of the Case

I N D E X

| <u>Sl.No.</u> | <u>Description of documents Relied upon</u> | <u>Page</u> |
|---------------|---|-------------|
| 1. | Application | 1 to 12 |
| 2. | Verification | 13 |
| 3. | Annexure-I | 14 |
| 4. | Annexure-II | 15-16 |
| 5. | Annexure-III | 17 |
| 6. | Annexure-IV | 18- 20 |
| 7. | Annexure-V | 21 |
| 8. | Annexure-VI | 22 |
| 9. | Annexure-VII | 23 |

For use in Tribunal's Office.

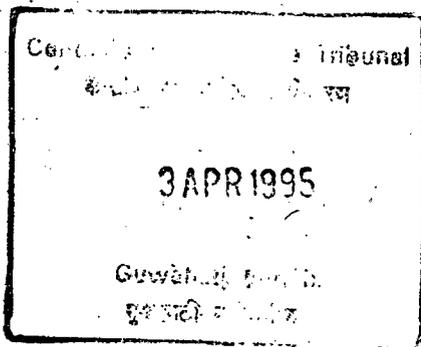
Signature of the Applicant

Christopher Doungel
(CHRISTOPHER DOUNGEL)

46

DISTRICT - THOUBAL (MANIPUR)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH



IN THE MATTER OF :

SRI CHRISTOPHER DOUNGEL, I.P.S.
Son of Sri Chungkhokai DOUNGEL,
Resident of HOI-IN, Sanjethong,
Imphal- 795001 (Manipur)

Place of Employment- Kakching,

Sugnu Sub-Division

Thoubal District

(Manipur)

....APPLICANT.

-V e r s u s -

1. Union of India,

Represented by the Secretary to the
Govt. of India,

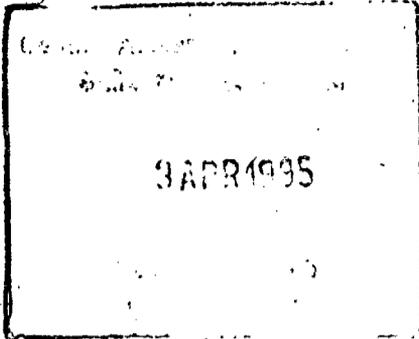
Ministry of Home Affairs,
New Delhi.

2. The State of Manipur,

Represented by the Secretary, Home
Govt. of Manipur, Manipur.

3. The Director General of Police,
Manipur.

contd....2/-



4. The Commissioner,
Department of Personnel & Administration
Reforms(Personnel Division) ,
Manipur

.....RESPONDENTS.

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST
WHICH THE APPLICATION IS MADE

- Order passed by the Hon'ble
Governor, Manipur Vide No.
3/3/94-~~PL~~/DP(Pt) dated 3-9-94
under the signature of the
Additional Secretary to the
Govt.of Manipur in the matter
of transfer and postings of as
many as 17(seventeen) Indian Police
Service/Manipur Police Service
Officer.

A copy of the order aforesaid is annexed hereto
& marked as ANNEXURE-I.

2. JURISDICTION OF THE TRIBUNAL : That the applicant declares that
the subject matter of the
order against which he wants
redressal is within the jurisdic-
tion of the Tribunal.

Ce
- 3 -

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3. LIMITATION :

That the applicant further declares that the application is within the limitation period prescribed in Section 21 of the Administrative Tribunal Act, 1985.

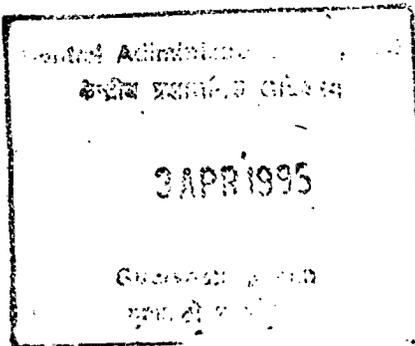
4. FACTS OF THE CASE :

i) That the applicant is a Citizen of India and permanent resident of Manipur and he was selected for appointment to the Indian Police Service on the basis of the Civil Service Examination, 1989 vide Government of India Department of Personnel and training order No. 13011/18/90-AIS(I) dated New Delhi July, 1990.

A copy of the order aforesaid is annexed hereto & marked as ANNEXURE-II.

ii) That the applicant was given permission to abstain from probationary training vide Government of India, Department of Personnel & Training letter No. 13011/28/90-AIS (I) dated New Delhi- 15-1-91.

A copy of the letter aforesaid is annexed hereto & marked as ANNEXURE-III.



- 4 -

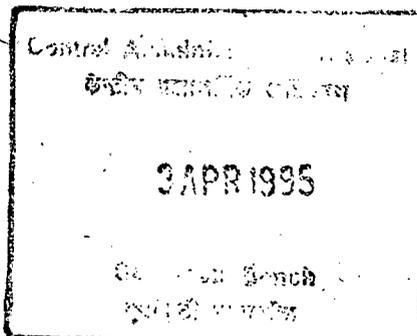
iii) That the applicant was appointed to the Indian Police Service Vide Government of India Ministry of Home Affairs, Order No. 1-14012/5/90-Pers-IV New Delhi dated 4-4-91 and joined foundational course at Lal Bahadur Shastri National Academy of Administration, Mussoorie in 1991 and the Sadar Vallabhai Patel National Police Academy of Hyderabad.

A copy of the order aforesaid is annexed hereto & marked as ANNEXURE-IV.

iv) That the applicant completed this training and joined as Sub-Divisional Police Officer (SDPO) in Churachandpur District (Manipur) on 3-11-93 and he was thereafter transferred as Sub-Divisional Police Officer, Sugnu, Thoubal District (Manipur) and joined there on 23-3-94. Thereafter the applicant was promoted to Indian Police Service Senior Scale of Rs. 3000-100-3500-125-4500/- with effect from 21-7-94 vide Government of Manipur, Department of Personnel & Administration Reforms (Personnel Division) Order, No. 4/15/93-IPS/DP, Imphal dated 21-7-94 and he was transferred and posted as Additional Superintendent of Police, Kakching (Manipur) with immediate effect.

A copy of the order dated 21-7-94 is annexed hereto & marked as ANNEXURE-V.

contd...5/-

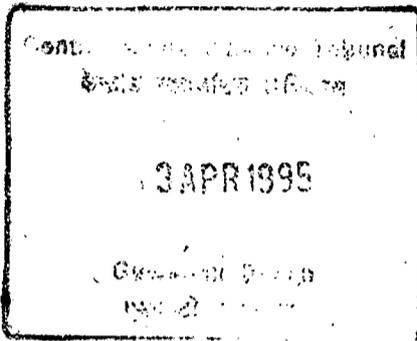


v) That thereafter more than ¹⁰ (ten) Manipur police service(MPS) officers who were much Junior to the petitioner have been posted/promoted to the Cadre posts of the Superintendent of Police or its equivalent. And to this effect on 3-9-94, the Governor of Manipur was pleased to order the transfer and postings of the aforesaid IPS/MPS Officers with immediate effect vide Order No 3/3/94-POL/DP(Pt) Communicated under the Signature of the Additional Secretary to the Govt. of Manipur (ANNEXURE-I)

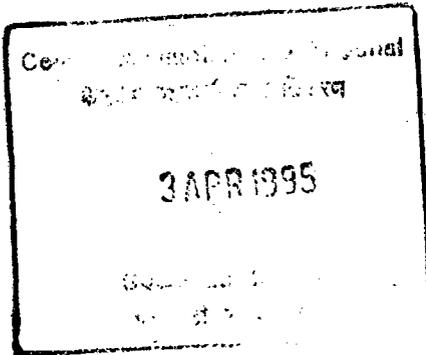
vi) That Sri Mani Singh, Manipur Police Service was Deputy Commanding Officer (equal to the rank of Additional Superintendent of Police) of 7th Bn. Manipur Rifle and was promoted to the Commanding Officer 5th Bn. Manipur Rifle vide the impugned order aforesaid dated 3-9-94.(ANNEXURE-I) without considering the case of promotion of the applicant hereto.

vii) That two Manipur police Service Officers namely Shri M.Karnajit Singh and Shri M.Sushil Kumar Singh were also promoted to the Indian Police Service and both the Officer aforesaid were Juniors to the applicant.

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS :



1) For that the applicant is a Citizen of India and he belongs to 1990 batch Indian Police Service and was promoted to the Rank of Additional Superintendent of Police on 21-7-94. The applicant was selected for appointment to the Indian Police Service on the basis of Civil Service Examination, 1989 (ANNEXURE-II) and he was given permission to abstain from Probationary training (ANNEXURE-III). The applicant was given Seniority of 1990 batch. It has been decided by the Hon'ble Supreme Court in a case reported in A.I.R. 1991 S.C. 1150 that the Candidates who are eligible for appearing again in the Central Service Examination should be allocated their original Seniority in the Indian Police Service/Central Services, Group-A as the case may be even if they join training at a later date. The applicant's case was also covered under this guidelines, and ignoring his Seniority, other Manipur Police Service/I.P.S. Officers were given promotions. And that being



the position, the impugned order dated 3-9-94(ANNEXURE- I) is vitiated by malafides and is arbitrary.

ii) For that the applicant's earlier Seniority on the basis of 1989 Civil Services Examinations was not maintained and the applicant was not given the benefit of Exempted Probationer. Which has affected his Seniority and as such the impugned order dated 3-9-94 is violative of the Statutory rules, guidelines & Article 14 & 16 of the ~~XX~~ Constitution of India.

iii) For that the Respondent No.2 should give all due benefits to the exempted probationers in view of the amendment to the Indian Police Service (Regulation of Seniority Rules,) 1988. And that being not done, the applicant has suffered very badly as his promotion was not considered on the basis of the Seniority.

iv) For that the Respondent No.2 has ignored the directives contained in letter No 1-14012/4/91-IPS-IV dated 27-4-94 issued by the Deputy Secretary

3 APR 1995

to the Govt. of India, Ministry of Home Affairs, New Delhi (ANNEXURE-VI) while considering the promotions & as such the impugned order dated 3-9-94 is violative of the principle of natural justice.

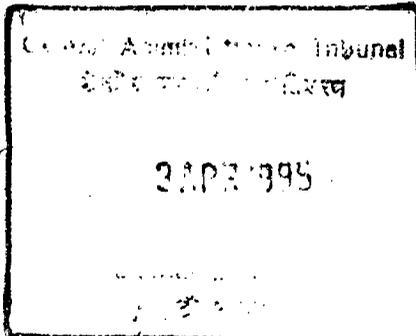
A copy of the letter dated 27-4-94 is annexed hereto & marked as ANNEXURE-VI.

v) For that the Officers Junior to the applicant were promoted ignoring the Seniority of the applicant and as such the impugned order is liable to be set aside.

vi) For that the applicant is entitled to be promoted on the basis of the Seniority as his Seniority can't be depressed as decided in case Mohan Kumar Singhania VS-Union of India & Ors. (AIR 1991 Supreme Court, 1150)

6. DETAILS OF THE REMEDIES EXHAUSTED :

The applicant declares that he has availed of all the remedies available to him under the relevant service Rules etc.



The applicant had drawn the attention of the Respondents Nos 3 and 4 in the matter of restoration of his original Seniority, but no action was taken. And thereafter again the applicant had submitted a representation before the Respondent to No.4, but/no avail & the applicant's Seniority was not restored on the basis of 1989 Civil Services Examinations as a result of which he was appointed to the IPS in the year 1990.

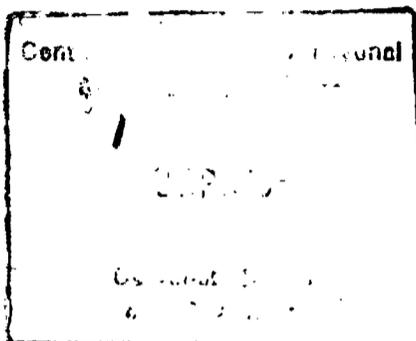
Copy of the Representation aforesaid is annexed hereto & marked as ANNEXURE-VII.

7. MATTERS NOT PREVIOUSLY FILED

OF PENDING WITH ANY OTHER COURT:

That the applicant declares that he, had not previously filed any application, writ petition or suit regarding the matter of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEFS SOUGHT :



In view of the facts mentioned in para 6 above the applicant prays for the following relief(s).

i) for restoration of original Seniority on the basis of 1989 Civil Service Examination as a result of which the applicant was promoted to the I.P.S. in the year 1990.

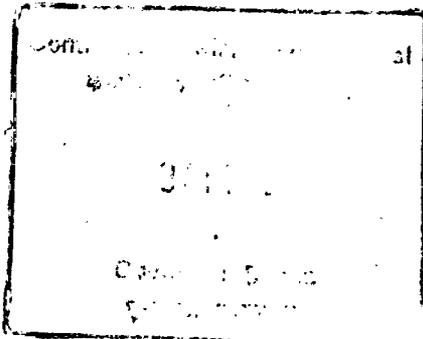
ii) for giving benefits as admissible to the exempted probationers in the light of the contents of the letter No-I-14012/4/91-IPS-IV dated 27-4-94 (ANNEXURE-VI)

iii) for considering his promotion to the Cadre post of Superintendent of Police or its equivalent, in the next batch of the promotion

iv) Any other relief(s) to which the applicant is entitled to in the matter of the promotion.

9. INTERIM ORDER, IF ANY PRAYER FOR

- Pending final decision on the applicant, the applicant seeks the interim relief.



(1) The Respondent No.2 be directed to consider the case of the applicant during the next batch of promotions and none of the Officers Junior to him should be promoted and posted to Cadre post of Superintendent of Police or its equivalent, till the applicant's matter is first decided.

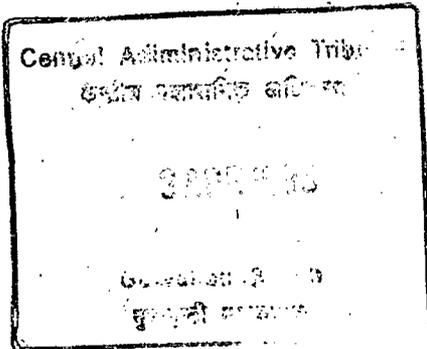
10. PARTICULARS OF BANK DRAFT/

POSTAL ORDER FILED :

That the applicant has deposited a sum of Rs.50/- (Rupees Fifty) only vide Indian Postal Order No.03/883924 dated 30-3-95 issued by the Head Post Office, Guwahati, in respect of the application fee.

11. LIST OF ENCLOSURES :-

- 1) Copy of the Order No.3/3/94-FOL/DP(Pt) dated 3-9-94(ANNEXURE-I) .
- 2) Copy of the Order No. 13011/18/90-AIS(I) dated New Delhi July, 1990 (ANNEXURE-II) .
- 3) Copy of the letter No.13011/28/90-AIS (I) dated New Delhi 15-1-91 (ANNEXURE-III)



- 4) Copy of the Order No 1-140 12/5/90-Pers IV New Delhi dated 4-4-91(ANNEXURE-IV)
- 5) Copy of the Order No.4/15/93-IPS/DP, Imphal dated 21-7-94(ANNEXURE-V)
- 6) Copy of the letter No 1-140 12/4/91-IPS-IV New Delhi dated 27-4-94 (ANNEXURE-VI) .
- 7) Copy of the letter written by the applicant to the Respondent No.(4) (Annexure - VII)
- 8) Copy of the letter No 1-140 12/4/91-IPS-IV New Delhi dated 12-5-94.

Contd. VERIFICATION

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-13-

Verification.

I, Sri Christopher Doungel, son of Sri Chungkhokai Doungel, aged 30 years, working as Additional Superintendent of Police, Kakching ~~SA~~ in Sugnu Sub-Division in Dist. Thoubal, resident of HOI-IN, Sanjenthong, Imphal- 795001 (Manipur) do hereby verify that the contents of paras 1 to 4, 6 & 7 are true to my personal knowledge, and paras 5, 8 9 & rests are believed to be true on legal advice, and that I have not suppressed any material fact.

Date :- 27-3-95.

Place - Imphal (Manipur)

Christopher Doungel
(CHRISTOPHER DOUNGEL)
Signature of the Applicant.

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Ameywe-I

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR @MANIPUR
Imphal, the 3rd September, '94.

No.3/3/94-POL/DP (Pt) The Governor of Manipur is pleased to order the transfer and postings of the following IPS/MPS officers with immediate effect and until further orders in the public interest:-

| Sl.No. | Name of officers | Place of posting |
|--------|---|---|
| 1 | Shri N.Shyamananda Singh, IPS, CO-1st M.R. | As S.P. Senapati. |
| 2 | Shri A.Romenkumar Singh, IPS, SP Imphal. | As SP Imphal and CO-1st MR in addition |
| 3 | Shri M.Shantikumar Singh, * MPS, SR CO-5MR (Attached to PHQ) | As S.P. NAB. |
| 4 | Shri M.Sushilkumar Singh, * MPS, SP, NAB | As S.P. Tamenglong. |
| 5 | Shri A.Rajendra Singh, * MPS, SP, Tamenglong | As C.O. Home Guards. |
| 6 | Shri M. Mani Singh, MPS, Dy.Comdt., 7th MR | As C.O. 5MR |
| 7 | Shri W.Meenakumar Singh, MPS, C.O.2MR | As Security Officer |
| 8 | Shri L.M.Khaute, IPS * SP Thoubal. | As C.O.2nd M.R. |
| 9 | Shri N.Kipgen, MPS Security Officer. | As Superintendent of Jail. |
| 10 | Shri S.Ibosana Singh, MPS Superintendent of Jail. | As S.P. CMT |
| 11 | Shri S.Vaiphai, MPS, SP, CMT | As AIG (HQ) |
| 12 | Shri Th.Joykumar Singh, * MPS, CO-Home Guards, | As S.P. (CID) |
| 13 | Shri Md. Abdur Rahaman, IPS, * SP (CID). | As C.O.7MR |
| 14 | Shri P. Doungel, IPS * C.O.7th M.R. | As S.P. Bishnupur |

Contd..2/-

Attested
by
Secretary

-1- - 2 - - 3 -

15. Shri M. Karnajit Singh, MPS * AS S.P. Thoubal.
S.P. Bishnupur.
16. ~~Shri~~ R.K. Tutusana Devi, AS DSP (CID)
A.C., 1st M.R.
17. Shri M. Chaoba Singh, AS AC. 1st MR.
MPS, DSP (CID)

2. Officers at Sl. Nos. 2, 3, 6 and 16 shall move first.
No joining time is allowed in public interest.

By orders & in the name of
Governor,

Sd/-

(Ng. Luikham)

Additional Secretary to the Govt. of
Manipur.

Copy to:-

6. The Director General of Police, Manipur, Imphal.
8. All IGP/DI /SPs/Comdts. of M.Rs., Police Deptt
Manipur.
11. All officers concerned.

GOVERNMENT OF MANIPUR
POLICE DEPARTMENT

Endst. No. 2/37/13/94-PS: () / 5553 : Imphal, the 3rd September, 1

Copy to:-

1. The I.G. of Police (L&O), Imphal.
2. All D. I. G. of Police, Manipur.
3. All Asstt. I.S.G. of Police, Manipur.
4. All S&R District SSP including CID (SB) / (CB) / NAB /
CMT / DGCR / Wireless / Vigilance, Manipur.
5. All Comdts. Manipur Rifles Bns. including HG (Vt.).
6. The Principal, MTS, Pangei.
7. The Addl. Director, FSL, Pangei.
8. The Accounts Officer, PHQ.
9. Persons concerned. For necessary action according
to personal files.
- 10.

207 3/9/94
(I. Thangtham)
Asstt. I.G. of Police (adm)
for Director General of Police,
Manipur, Imphal.

15

A memo - II
Ref 1068

No.13011/18/90-AIS(I)
GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

New Delhi, the July, 1990.

To

Shri Christopher Doungel,
Hoi-in, Sanjenthong,
Imphal, Manipur-
-795001.

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JUL 1990

A-127, P...
386687K
382115(C)

Subject: Civil Services (Main) Examination, 1989 - Selection for
appointment to the Indian Police Service on the results
of the Instructions to join the Foundational Course-

Sir,

Let me extend a warm welcome to you on behalf of the Central Government on your being successful in the prestigious Civil Services Examination, 1989. You are being tentatively considered for appointment to the Indian Police Service on the results of the Civil Services Examination, 1989. this is a tentative allocation and may undergo a change within your preferences. After the final allocation is made the formal offer of appointment will be sent to you by the cadre controlling authority of the service to which you are finally allotted in the month of November/December, 1990. The offer of appointment will indicate the terms and conditions of your appointment to the service to which you are finally allotted.

2. In the meantime, I am to request that if you are willing to be considered for appointment to the service as proposed above you may report to the Director, Lal Bahadur Shastri National Academy of Administration, Mussoorie on 19th August, 1990 without fail. A copy of the joining instructions is enclosed. In case you do not report to the Academy on the said date your candidature for appointment will be liable to be cancelled without further notice. In view of the above please ensure that you send a telegram in the enclosed form 'A' immediately on the receipt of this letter both to this Deptt. and to the Director of the Academy regarding your intention to join the training on the 19th August

Attest
A-127
A-127

61
1990.

3. Your attention is invited to rule 4 of the rules for the Civil Services Examination, 1990. In view of the provisions contained in this rule, you will not be allowed to join probationary training, which includes Foundational Course also, along with candidates of the Civil Services Examination, 1989 if you intend to appear in the Civil Services (Main) Examination, 1990. In that event you will be allowed to join probationary training along with candidates who qualify in the Civil Services Examination, 1990. Accordingly, if you have qualified in the Civil Services (Preliminary) Examination, 1990 held on 10th June, 1990 and intend to appear in the main examination to be held later this year and you accept proposed allocation of a service, you should not proceed to join the Foundational Course but intimate this fact by telegram immediately as in the enclosed form 'B' to this Deptt. and to the Director of the Academy also. On receipt of the information in this regard, you will be given permission to abstain from probationary training. You will be governed in the matter of service conditions including seniority, by the rules and regulations applicable to the service to which you are finally allotted.

OR

You were allotted to _____ service on the basis of the Civil Services Examination, 1988 and you were granted permission to abstain from joining probationary training in order to enable you to take the Civil Services (Main) Examination, 1989. In view of this, you will be getting instructions from the Ministry of _____ for joining the Foundational Course as probationer. Now it is upto you to decide whether to accept the service proposed to be allocated to you on the basis of the 1989 examination or service already allotted to you on the basis of the 1988 examination. Please inform this Deptt. as to whether you will be accepting the service on the basis of the 1988 examination or 1989 examination by deleting the appropriate alternative in form 'A'.

4. No travelling allowance is admissible to your journey to Academy. However, if you are already employed under the Central or a State Government in a substantive capacity you are entitled to travelling allowance under the relevant rules.

5. I may also mention for your information that a person having more than one spouse living is not eligible for appointment to Govt. Service. It is presumed that no such difficulty arises in your case. You are required to execute a bond, as in the enclosed form, undertaking to refund to the Govt. of India the money paid to you in the event of your not completing the Foundational Course to the satisfaction of the Director of the Academy. The bond, duly executed, should be submitted to the Director of the Academy along with your joining report.

6. Please read the instruction carefully and acknowledge the receipt of this letter. Please note that you are required to send to two telegrams one to this Deptt. and another to the Academy concerned and that the telegram will be either in form 'A' or form 'B' as may be applicable in your case. Please also note that if your reply does not indicate your willingness to accept this offer, your candidature is liable to be cancelled without further notice.

Yours faithfully,


(V.K. CHERIAN)

UNDER SECRETARY TO THE GOVT. OF INDIA

Assd Secy
R
Dau...

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Duplicate

Amedu - III

No. 13011/28/90-AIS(I)
Government of India
Ministry of Personnel, P.G. & Pensions
Department of Personnel and Training

New Delhi, the

15.1.1991
November, 90

To

Shri Christopher Doungel (Roll No. 27222)
To Mr. C Doungel (Fin. Min.)
Hoi-in, Sanjentheng,
1. IMPHAL-795001
MANIPUR.

Subject:- Civil Services (Main) Examination, 1990- Permission to abstain from probationary training-

Sir,

I am directed to refer to your telegram/letter dated and to say that since you intend to take the Civil Services (Main) Examination, 1990, you have been permitted to abstain from probationary training in terms of Rule 4 of the Civil Services Examination Rules. As already intimated to you, you will be sent for training alongwith the candidates who qualify on the basis of the Civil Services, 1990.

Yours faithfully,

(V.K. CHERIAN)
UNDER SECRETARY TO THE GOVT. OF INDIA

to Doungel
Addl. Supdt of Police CID-SB
MANIPUR IMPHAL

11/06/91

Attest
9
Kavul

18

Annexure-IV

MOST IMMEDIATE
REGISTERED/AD

//
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No.I-14012/5/90-Pers.IV
Government of India/Bharat Sarkar
Ministry of Home Affairs/Grih Mantralaya

....

New Delhi, the 4-4-91

To

As per list attached (46 Candidates)

SUB:- Appointment to the Indian Police Service on the
results of the Civil Services Examination, 1989.

....

Sir, Madam,

The Government of India are pleased to offer you an appointment to the Indian Police Service on the basis of your success at the Combined Competitive Examination conducted by the Union Public Service Commission in 1989. The appointment is subject to your being found suitable for appointment in Government Service.

2. The conditions of service in the I.P.S. are laid down in the Rules, framed from time to time under the All India Services Act, 1951 and you will be governed by these Rules. While any authoritative statement of terms and conditions can be obtained from the Rules alone, for your guidance some of these terms and conditions are summarised, in general terms below :-

Junior Scale Rs. 2200-75-2800-EB-100-3000

Senior Scale

(a) Time Scale Rs. 3000-100-3500-125-4500

(b) Junior Administrative Grade Rs. 3700-125-4700-150-5000.

Provided that a member of the service shall be appointed to the senior scale on his completing 4 years of service, subject to the provisions of Sub-rule 2 of Rule 6A of the IPS (Recruitment) Rules, 1954 and to the Junior Administrative Grade on completing 9 years of service.

(NOTE: The four years and nine years of service in this rule shall be calculated from the year of allotment assigned to him under Rule 3 of the IPS (Regulation of Seniority) Rules, 1988.

Spesko
General

Selection Grade - Rs. 4500-150-5700

Super Time Scale:

DIG - Rs. 5100-150-5400 (18th year of later)-
150-6150.

IG - Rs. 5900-200-6700

Above Super Time Scale:

DG - Rs. 7300-100-7600/7600-100-8000.

Initial pay on appointment to the service will be the minimum of the Junior Scale, viz. Rs. 2200/- Per month 2nd and 3rd increments might be earned in the Junior Scale in advance on passing the prescribed departmental Examination early). On appointment you will be entitled to an initial uniform grant of Rs. 3200/- and renewable grant of Rs. 1500/- after every 7 years.

(Note 2:

Whereas all members of the Service would be entitled to draw pay in the Senior Scale, subject of course to their suitability and after the first few years of service as Assistant Superintendent of Police. The number of those who would be entitled to draw pay in the Selection Grade of Rs. 4500-150-5700 would ordinarily be limited to one fifty of the total number of senior posts in the State).

On appointment to the post of Superintendent of Police, an officer will be entitled to drawn pay in the Senior Scale.

The posts of DIG Police carry scale of pay of Rs. 5100-150-5400 (18th Year or later)-150-6150. The posts of IG carry scale of pay of Rs. 5900-200-6700. The posts of DG carry scale of pay of Rs. 7300-100-7600/7600-100-8000.

(Note 3: Dearness Allowance will be admissible in accordance with the ALS (Dearness Allowance) Rules, 1972.

(ii) ALLOCATION

Under the Rules of the Service you will be allocated to one of the State/Joint State Indian Police Service Cadres and will mostly be required to serve either under the State Government concerned or the Central Government.

The name of the cadre to which you shall be allotted will be communicated to you later. The Government of India, however, retain the right to require you to serve anywhere in India or abroad whether under the Central Government, any State Government or a Public Enterprise or a local body substantially owned or controlled by the State or a State Government.

(iii) PROBATION

You will be on probation for a period of two years from the date of appointment and you will be required to undergo such training and pass such examination as may be prescribed. The Central Government may, however, extend the period of probation further. As has been stated earlier, on fulfilling certain prescribed conditions about the passing of the prescribed departmental examinations, you will be entitled to advance increments in the Junior Scale of pay from the date following the last day of such examination. Failure to pass the prescribed examinations or to complete the period of probation to the satisfaction of the Central Government will on the other hand, render you liable to discharge from service as prescribed in the Rules (or if you are already in Government Service, to reversion to your substantive post, if any under the Central or State Government on which you may be holding a lien).

(iv) On satisfactory completion of your probation you will be confirmed in the Service.

(v) RETIREMENT & PENSION

The age of superannuation for officers of the All India Services is 58 years. However, an Officer can retire, or can be retired by Government, by giving a previous notice of at least three months on the date on which he completed 30 years of qualifying service or attains the age of 50 years or on any date thereafter to be specified in the notice. There is also provision for IPS officers to seek voluntary retirement on completion of 20 years of qualifying service by giving a notice of three months, subject to acceptance by Government. The retirement benefits which will be admissible to you are contained in the All India Services (Death-Cum-Retirement) Benefits Rules, 1958, as amended from time to time.

(vi) FAMILY PENSION SCHEME:

The Scheme regarding family pension has been liberalised to provide that an officer's family (which includes husband/wife and minor children) will be entitled to receive a family pension in the event of his/her death while in-service or after retirement, if at the time of death, the retired officer was in receipt of a pension. The monthly family pension would be admissible on the scales provided for in the Rules from time to time.

Accepted
9
Approved

The pension is admissible for life to the widow/widower and thereafter, in the case of minor children till they attain the age of 25 years in respect of sons and 24 years of age or marriage in respect of daughters, the benefits being restricted only to one person at a time. However in the case of an officer who has put in 7 years continuous service prior to his death while still in service, family pension for a period of 7 years from the date following the date of his death or till date on which the officer would have attained the age of 65 years had he/she remained alive, whichever period is shorter, will be 50% of the basic pay last drawn, subject to a maximum of Rs. 2500/- p.m.

(vii)

EXTRA-ORDINARY PENSION

In the matter of extra-ordinary pensions, office of the All India Services are governed by the Rules of the State Government, if death or disability takes place at a time, officer is serving in connection with the affairs of the State Government concerned. However, an officer within the year of his appointment can opt to be governed by the Central Civil Services (Extra-ordinary Pensions) Rules, even if he/she can do by writing to the Accountant General concerned after he/she has been allotted to the State Government concerned. An officer who is serving in connection with the affairs of the Union at the time when the incident entitles him to an extra-ordinary pension arises, is governed by the Rules applicable to the Central Service Grade 'A'.

(viii)

LEAVE AND OTHER RULES

You will be governed by the relevant rules and regulations as amended from time to time applicable to the members of the Indian Police Service in the matter of leave, conduct discipline and appeal, Medical Attendance, Provident Fund, Travelling Allowance etc.

(ix)

COMPULSORY INSURANCE SCHEME

The All India Services Group Insurance Scheme, 1980 will be applicable to you. Under this Scheme, you will have to pay upto a subscription of Rs. 120/-p.m. and insurance cover will be Rs. 1,20,000/-. In addition to the insurance cover you will be entitled to benefits from the Savings Fund under the Scheme.

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(x) OTHER CONDITIONS

You will be subject to such further conditions of service or to modifications in the existing conditions of service as may be made applicable to the Indian Police Service from time to time.

(xi) AGREEMENT

On appointment you will be required to execute an agreement in the attached form binding yourself and one surety jointly and severally to refund in the event of your failing to complete probation to the satisfaction of the Central Government, any money paid to you, consequent on your appointment as a probationer. In the event of your accepting this offer of appointment and reporting for training at SVP National Police Academy, Hyderabad, you will have to execute the agreement and deliver the same, duly executed, to the Director, SVP National Police Academy for onward transmission to this Ministry. ~~(You may bring with you the agreement duly signed by the surety but you should sign the agreement and affix the date only after taking over charge at the Academy. (No date need be fixed by the surety below his signature).~~

(xii) DECLARATION ABOUT MARRIAGE

Under Rule 5 of the Indian Police Service (Recruitment) Rules, 1954, a person having more than one spouse, living is not eligible for appointment to the service. The Central Government, may however if satisfied that such marriage is permissible under the personal law applicable to him/her or the other party to the marriage and there are other grounds for so doing, exempt any person from the operation of this provision. This offer is, therefore, conditional on your signing a declaration in the form enclosed and submitting it to the Director, SVP, National Police Academy, Hyderabad, at the time of joining the Academy for training. In case you have more than one wife/husband living and you wish to be exempted from the operation of the said provision, you may furnish the full facts of your case to this Ministry immediately, to enable the Government of India to take a decision in the matter

(xiii) DECLARATION ABOUT CLOSE RELATIONS

On appointment you will be required to furnish information in respect of your close relations in the attached form (in duplicate) and deliver the same to the Director, SVP, National Police Academy, Hyderabad at the time of joining the Academy for training.

Accepted
H. S. Rawat

69 3. All the rules and regulations relating to Indian Police Service including those referred to in sub-paragraphs (i) to (vii) of para 2 above are contained in a hand-book entitled "All India Services Manual" which can be had from the Manager, Government of India Publications, Delhi. You are advised to obtain a copy of the book and go through it carefully in particular the conduct Rules, the Discipline and Appeal Rules, the Pay Rules. THE PROBATION RULES AND the Probationers Final Examination Regulations.

4. The information provided in this letter is for the benefit of the new-comer to the Service and cannot be made the basis of any rights by an appointee and all matters relating to the various conditions of service referred to above shall be governed by the statutory rules and regulations on the subject and the orders of the Central or State Governments as the case may be.

5. If you accept this offer, you will have to join Foundational Course in August-September, 1991. Necessary instructions in this regards will be issued to you in due course. You will have to executes the agreement, declarations etc. at the time of joining foundational courses.

6. Please inform this Ministry by Telegram (Telegraphic Address "HOME NEW DELHI") within three days of the receipt of this letter, whether you accept this offer of appointment

7. The Government of India take this oppoutunity to convey their good wished to you for a successful career in the public service.

Yours faithfully,

N.K. Singh

(N.K. SINGH)
JOINT SECRETARY TO THE GOVT. OF INDIA.

No.I-14012/5/90-Pers.IV. Dated:

Copy forwarded to :-

1. Deptt. of Personnel & Training (AIS-I Section) w.r. to their letter No. 13015/4/90-AIS(I) Dated 3rd December, 1990.
2. The Secretary, Union Public Service Commission, New Delhi.
3. The Director, SVP, National Police Academy, Hyderabad
4. 50 Spare Copies for Pers.IV Desk.

J.S. Gupta
(J.S. GUPTA)
DESK OFFICER

21

Amend V

70

Government of Manipur
Department of Personnel & Admin. Reforms
(Personnel Division)

ORDERS BY THE GOVERNOR MANIPUR
Imphal, the 21st of July, 1994.

No. 4/15/93-IPS/DP : The Governor of Manipur is pleased to order that Shri Christopher Doungel, IPS (MT-1990), SDFC/Sugnu is appointed on promotion to the IPS Senior scale of Rs. 3000-100-3500-125-4500/- with immediate effect.

2. On his appointment to Senior IPS scale, Shri C. Doungel is transferred and posted as Addl. SP/Kakching with immediate effect.

By order and in the name of the
Governor

(Ng. Luikham)
Addl. Secretary (DP), Government
of Manipur.

Copy to:-

1. The Secretary to Governor, Raj Bhavan, Imphal.
2. All P.Ss. to Advisors to Governor, Manipur.
3. The P.S. to Chief Secretary, Govt. of Manipur.
4. The P.S. to Vigilance Commissioner, Govt. of Manipur.
5. The Chief Secretary, Govt. of Tripura, Agartala.
6. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi.
7. The Director General of Police, Manipur.
8. All IGP/DIG/SsF/Commandants of MRs, Police Dept.,
9. The Accountant General (A&E), Manipur.
10. The Joint Secretary (Home), Govt. of Manipur.
11. Shri Christopher Doungel, IPS, SDFC/Sugnu.
12. All Treasury Officer, Imphal.
13. Guard File/Personal File.

Approved
↓
Avered

22
Amend - VI
1/9

No. I-14012/4/91-IPS-IV
Government of India/Bharat Sarkar
Ministry of Home Affairs/Grih Mantralaya

New delhi, the 27 April, 1994.

To
The Chief Secretary of all State Governments
Except Arunachal Pradesh, Goa and Mizoram.

Subject:- Fixation of year of allotment of
exempted Indian Police Service
Probationers.

Sir,

I am directed to invite a reference to this
Ministry's letter of even number dated 20th August, 1991
on the subject mentioned above and to enclose herewith a
copy of Deptt. of Personnel & Training's Notification
No. 14014/56/90-AIS(I), dated 20-1-1994 amending the IPS
(Regulation of Seniority) Rules, 1988.

2. In view of this amendment, the 'Year of Allotment'
of exempted probationers who had sought permission from
Department of Personnel & Training to abstain from joining
probationary training in order to appear at the next Civil
Services Examination, will be the year following the year
of competitive examination.

3. In the case of Probationers who are permitted to join
training alongwith probationers of a subsequent batch on any
other grounds, their year of allotment depends upon the year
of allotment of probationers with whom they join training.

4. It is therefore, requested that the State Governments
may give all due benefits to the exempted probationers in
view of the aforesaid amendment to the IPS (Regulation of
seniority) Rules, 1988.

Yours faithfully,



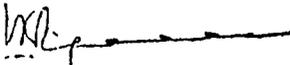
(V.K. PIPERSENIA)
DEPUTY SECRETARY TO THE GOVT. OF INDIA.

No. I-14012/4/91-IPS-IV

Dated:- -4-1994

Copy to:-

- 1) Joint Secretary (UT), MHA i/r of AGMU Cadre IPS Officer.
- 2) Deputy Secretary (AIS), DOP&T.



(V.K. PIPERSENIA)
DEPUTY SECRETARY TO THE GOVT. OF INDIA.

Handwritten notes:
Arunachal
Goa
Mizoram

भारत सरकार

गृह मंत्रालय

नई दिल्ली, दिनांक

27-4-94

सेवा में

मुख्य सचिव,

सभी राज्य सरकारों,

असम प्रदेश, गोवा तथा मिजोरम को छोड़कर

विषय:- भारतीय पुलिस सेवा के छूट-प्राप्त परिवीक्षाधीन अधिकारियों के आवंटन, वर्ष का निर्धारण।

महोदय,

मुख्य, उपर्युक्त विषय पर, इस मंत्रालय के संसदयुक्त पत्र दिनांक 20 अगस्त, 1991 का हवाला देने और कार्मिक तथा प्रशिक्षण विभाग के दिनांक 20.1.1994 की अधिसूचना (सो 14014/56/90-ए.आई.एस. 11) की एक प्रति संलग्न करने का निर्देश हुआ है, जिसे तहत शा.पु.से. (वर्गीयता का विनियमन) नियम, 1988 में संशोधन किया गया है।

2. इस संशोधन को ध्यान में रखते हुए, उन छूट-प्राप्त परिवीक्षाधीन अधिकारियों का आवंटन वर्ष, जिन्होंने अगली सिविल सेवा परीक्षा में बैठने के लिए परिवीक्षाधीन प्रशिक्षण में न जाने के वास्ते कार्मिक व प्रशिक्षण विभाग से अनुमति मांगी थी, प्रतियोगी परीक्षा वाले वर्ष से अगला वर्ष होगा।

3. उन परिवीक्षाधीन अधिकारियों के मामले में, जिन्हें किसी भी कारण बाद के किसी बैच के परिवीक्षाधीन अधिकारियों के साथ प्रशिक्षण में शामिल होने की अनुमति दी जाती है उनका आवंटन वर्ष उन परिवीक्षाधीन अधिकारियों के आवंटन वर्ष पर विचार करता है जिनके साथ वे प्रशिक्षण में शामिल होते हैं।

23

Amended = VII
43

Shri Saichhuana IAS
Commissioner Dept. of Personnel
Govt. of Manipur Imphal.

Subject: Restoration of Original Seniority etc.

Sir,

I have to draw your kind attention to my earlier representation regarding restoration of my earlier seniority on the basis of 1989 Civil Services Examination as a result of which I was appointed to the Indian Police Service in the year 1990. You may recall that in pursuance of Supreme Court's order 'the Indian Police Service (regulation of seniority) Rules 1998' was amended providing that all benefits of the year of examination are to be given to 'exempted probationers' to those who had been given due permission by the Government of India, Ministry of Home Affairs to appear again in the Civil Services Examination and allowed to join later.

In this connection, I would like to point out that such benefits had been extended to similarly placed IPS officers of the state viz, Shri Rahul Rasgotra (SP Senapati) and Shri Anish Dayal Singh IPS (principal MPTS Pangei). Moreover, the Government of India Ministry of Home Affairs vide letter No: 1-14012/4/91-IPS-IV dated 12th May 1994, had in reply to my representation also advised that my case be decided in terms of their earlier directive contained in letter No: 1-14012/4/91-IPS-IV dated 27th April 1994 (copies included).

I would therefore request you to kindly extend the benefits to me, for which act of kindness I shall remain grateful.

Yours faithfully-

(Christopher Doungel IPS)
SDPO Sugnu, Dist. Thoubal
IFS 1990 Batch.

Copy to:

- 1. DGP Manipur: for favour of kind information.
- 2. Personal file.

Attended by
g
3/1/95
Kawu

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SN. 87

51A 24

No. I-14012/4/91-IPS-IV
Government of India
Ministry of Home Affairs

New Delhi, the, May, 1994

Al. D. S. Gue
AL
25/5/94
OK

To

12 MAY 1994

The Joint Secretary(DP),
Department of Personnel &
Administrative Reforms,
Government of Manipur,
IMPHAL

Sir,

I am directed to refer to State Government letter No.4/15/93-IPS/DP dated 17-1-1994 regarding change of year of allotment of Sh. Christopher Doungel, IPS officer of the State Cadre and to invite attention to this Ministry's letter of even number dated 27th April, 1994(copy enclosed).

2. It is requested that the action may be taken in the light of letter referred to above.

Yours faithfully,

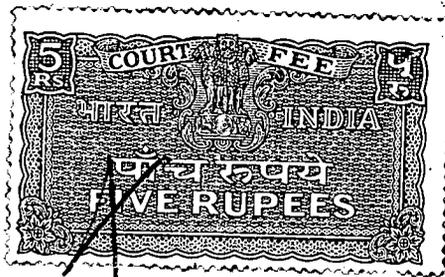
[Signature]
11.5.94
(S.K. CHOSE)
DESK OFFICER

[Handwritten mark]

RECEIVED
13.5.94
[Signature]
TO THE SECRETARY

Approved by
[Signature]
3/5/94
Admin

Filed in Court
on S. G. I.
B. W.
Court Master



-24-

Presented by:-
R. D. D. D. D.
Advocate,
on behalf of Respondents
No. 2 and 4.

DISTRICT: IMPHAL

STATE: MANIPUR

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:

GAUHATI BENCH:

O.A. NO. 71 OF 1995

In the matter of:

Shri Christopher Doungel, IPS
S/o Ch. Doungel, of HOI-IN, Sanjenthong,
Imphal - 795001 (Manipur).

...Applicant

-Versus-

1. Union of India,
represented by Secretary to the
Government of India, Ministry of Home
Affairs, New Delhi.
2. The State of Manipur, represented
by the Secretary, Home, Government of
Manipur.
3. The Director General of Police,
Ma-nipur.
4. The Commissioner,
Department of Personnel & Administrative
Reforms (Personnel Division),
Government of Manipur.

...Respondents.

- AND -

In the matter of:

Affidavit-in-opposition on behalf
of the Respondents No. 2 (represented
by Chief Secretary, Government of
Manipur) and No.4 (Commissioner, DP).

...2/-

Jo

Recd in city
18/11/95
C.A. 521/95

- 25 -

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AFFIDAVIT-IN-OPPOSITION ON BEHALF OF
RESPONDENTS NO. 2 (CHIEF SECRETARY, MANIPUR)
AND RESPONDENTS NO. 4 (COMMISSIONER, DP).

I, H. Deleep Singh Deputy Secretary,
Department of Personnel & Administrative Reforms
(Personnel Division), Government of Manipur, do
hereby make oath and solemnly affirm as follows:

1. That, I am at present serving as Deputy
Secretary to the Department of Personnel & Adminis-
trative Reforms (Personnel Division), Government of
Manipur. I am authorised and competent to make
statements in reply on behalf of the Respondents
No. 2 the State of Manipur which is represented by
its Chief Secretary and Respondent No. 4 the Department
of Personnel & Administrative Reforms, Personnel
Division, Government of Manipur in the above O.A.
No. 71 of 1995. I have gone through and fully examined
the contents of the application filed by the
abovenamed applicant in the O.A. abovementioned.
In reply to the said application, I am making state-
ments as herein below :

2. That, save and except those which are speci-
fically admitted or answered hereinafter all the
other allegations are denied totally.

3. That, with reference to paragraph 1 of the
application, it is to state that the Government Order
No. 3/3/94-Pol/DP(Pt) dated 3-3-1994 mentioned

Contd..3/-


DEPARTMENT OF PERSONNEL & ADMINISTRATIVE REFORMS
GOVERNMENT OF MANIPUR, DISPUR

therein and shown as Annexure -I to his application, is true to official records.

4. That, with reference to paragraph 2 of the petition, it is to state that there is no comment.

5. That, with reference to paragraph 3 of the petition, it is to state that there is also no comment.

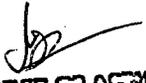
6.(1) That, with reference to sub-paragraphs (i) and (ii) of paragraph 4 of the application, there is no comment as they are being matters of record.

(2) That, with reference to sub-paragraph (iii) of paragraph 4 of the application, it is to state that the letter No. 1-14012/5/90-Pers.IV dated New Delhi, 4-4-1991 (Annexure - A/4 to the application) is wholly an offer for appointment giving necessary terms and conditions.

It is to state that the applicant was appointed to the Indian Police Service (on probation) with effect from 15-9-1991, vide Government of India, Ministry of Home Affairs Order No. 1-14012/5/90-PERS. IV/IPS-IV dated 27-10-1992.

True Copy of the above Order dated 27-10-1992 is annexed herewith as ANNEXURE -R/1.

Contd. .4/-


REPRODUCED BY AUTHORITY
OF THE GOVT. OF INDIA

- 4 -

(3). That, with reference to sub-paragraph (iv) of Paragraph 4 of the application, it is to state that the applicant was transferred and posted as Sub-Divisional Police Officer (in short S.D.P.O.) at Churachandpur under Government Order No. 3/9/86-IPS/DP dated 28-10-1993 at the very initial stage of his service in this State.

True Copy of Order No.3/9/86-IPS/DP dated 28-10-1993 is annexed herewith as ANNEXURE - R/2.

Thereafter the applicant was transferred and posted as Sub-Divisional Police Officer/Sugnu, vide Government Order No. 3/3/94-Pol/DP dated 19-3-1994.

True Copy of Order No.3/3/94-Pol/DP dated 19-3-1994 is annexed herewith as ANNEXURE - R/3.

As seen from the above two Government Orders, it can be said that the applicant has got experiences as Sub-Divisional Police Officer in two different Districts, one at Churachandpur District and the other at Thoubal District in total less than a period of one year prior to his appointment in the IPS Senior Scale under Government Order No. 4/15/93-IPS/DP dated 21-7-1994 (as shown in Annexure -V to the application) by giving

Contd..5/-

the status of Additional Superintendent of Police (in short "Addl. S.P.") and being adjusted to the Cadre post of Additional S.P. thereof.

In other words his experience as S.D.P.O. in terms of the above Government Orders dated 28-10-1993 and 19-3-1994 was to commence or to be computed with effect from 28-12-1993 to 20-7-1994 thereby having received a short experience as a S.D.P.O. during which he was given junior scale alongwith other benefits.

After that short span, the applicant was however given the status of Additional S.P. being adjusted to the Cadre post of Additional S.P. and was posted at Kakching taking into account of his aforesaid experience as S.D.P.O. This the posting of the applicant at that relevant time under Government Order No. 4/15/93-IPS/DP dated 21-7-1994 (vide Annexure-V to his application) is quite justified. By the said Order the applicant was appointed to Senior IPS Scale also being adjusted to a cadre post of Additional Superintendent of Police.

(4). That, with reference to Sub-paragraph (V) of the paragraph 4 of the application, it is to state that 17 (seventeen) police officers in this State were transferred and posted as shown in Annexure-I of the applicant's application. As submitted earlier above in paragraph 6

Contd..6/-

[Signature]
SECRETARY TO GOVERNMENT
CHIEF SECRETARY, MIZORAM

of this counter-affidavit, it is to state that the applicant has got a short experience in the police service and it may be difficult to compare the experiences earned by those 17 police officers for the time being. No doubt, the applicant may be in the higher service of being a member of the I.P.S. (abbreviated for Indian Police Service) but the experiences earned by the Manipur Police Service (in short M.P.S.) officers cannot be undermined as they are seasoned to their police job since a long time as can be seen from the seniority list of MPS Officers in Government Order No. 22/2/89-MPS/DP dated 30-3-1990 showing their particulars of service in the State Police.

True Copy of the above Government Order No.22/2/89-MPS/DP dated 30-3-1990 is annexed herewith as ANNEXURE - R/4.

(5). That, with reference to sub-paragraph(vi) of paragraph 4, it is to state that Shri M. Mani Singh, MPS Officer entered into Government service quite earlier in non-gazetted status and thereafter he became a member of State Police Service as MPS Officer with effect from 2-12-1981 as shown in Sl.No. 20 of the seniority list of MPS officers in the above Government Order dated 30-3-1990. The said Shri M. Mani Singh

Contd..7/-



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has a lot of experiences in his career, say in various inquiries/investigations, conducting cases before the Court and also other knowledges of being a police officer for quite a sufficient long period and as such the officer cannot be put to more subjections on any account. Moreover, the latter is not impleaded as a party in the case.

(6). That, with reference to sub-paragraph(vii) of paragraph 4, it is to state likewise that the posting of S/Shri M. Kamajit Singh and M. Sushilkumar Singh were initially direct recruit to MPS of 1975 seniority. Hence, the allegation of the applicant of not being given higher status is not justified for his short experience in the field.

Hence, the allegations of the applicant lacks substance and merit and as such are not tenable.

7. That, with reference to paragraph 5 of the application, it is submitted that there has been no violation of any guidelines or rules or law under the law nor of being arbitrary/malafide as alleged, in the issuance of Government Order dated 3-9-1994 assigning 17 police officers different jobs in public interests. The petitioner has no locus standi to challenge the said transfer and posting order of 17 police officers as the same does not

Contd..8/-


THE HONORABLE CO ATTORNEY
GENERAL, MUMBAI

bring about any adverse effect to the career of the applicant himself. As per his experience the applicant was posted as S.D.P.O. from 28-10-1993 to 20-7-1993 in junior time scale till his promotion to IPS Senior Scale on 21-7-1994 being adjusted to a cadre post of Additional Superintendent of Police.

Since the said appointment on 21-7-94 the impugned order dated 3-9-1994 issued within one and a half month, does not affect his status adversely or otherwise. The applicant was appointed to the IPS Senior Scale as aforesaid and thereby given the status of Additional S.P. a cadre post for the time being corresponding to his experience earned so far.

Hence, the allegations/contentions are not sustainable at all.

8. That, with reference to paragraph 6 of the application, it is to state that the allegation is baseless since the petitioner was appointed in the IPS Senior Scale well in time on 21-7-94. The matter for restoration of seniority may concern with the Government of India as being a Joint Cadre of Manipur-Tripura.

9. That, with reference to paragraph 7 of the petition, it is to state that there is no comment.

Contd..9/-

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cb

10. That, with reference to paragraph 8 of the application and the prayers of the applicant, it is to state as follows:-

(i) For restoration of Seniority, the matter may concern with the Government of India since the applicant is appointed by the Government of India and was thereafter allocated to the Joint Cadre of Manipur-Tripura.

(ii) The petitioner was appointed to the IPS Senior Scale as aforesaid and thereby given the status of A-dditional S.P. for the time being corresponding to his experience earned so far. He may be transferred and posted to a suitable and available X Cadre post in due course in public interest.

11. That, with reference to paragraph 9 of the application, it is to state that as the interim relief claimed/prayed for, is vague and baseless. At the same time the applicant lacks locus standii for impugning of transfer and posting dated 3-9-1994 which was issued right within about one and a half month of his appointment to Senior Time Scale and adjusted to a Cadre post of Additional Superintendent of Police after having less than one year's experience as S.D.P.O. Satisfaction of the Government shall be made as regards to his length of service and experience in due course for any higher posting. At present the interim prayer has no merit and substance and as such

Contd..10/-


SECRETARY TO GOVERNMENT
MANIPUR-TRIPURA CADRE

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is liable to be rejected.

12. That, it is also to submit that a transfer and posting order of the Police Officers both IFS and MPS Officers was again issued, vide Order No. 3/3/94-Pol/DP dated 3-3-1995 (corrected by a corrigendum as being dated 4-4-1995). The applicant also took charge of this transfer and posting order by ~~xxxx~~ executing handing-over and taking-charge R.R 1 form on 5-4-1995. Hence, the petitioner has no locus standi to challenge the earlier Order dated 3-9-1994 as the matter become infructuous at present.

True Copy of Order No. 3/3/94-Pol/DP dated 3-3-1995 and Corrigendum Order of even number dated 4-4-1995 are enclosed herewith as ANNEXURES-R/5 & R/5(1) respectively.

True Copy of ~~TR~~ TR 1 Form duly executed by the applicant taking charge of the transfer and posting as Additional SP (CID), is annexed herewith as ANNEXURES-R/6.

13. That, with reference to paragraphs 10 and 11 of the application, there is no comment.

14. That, it is to state/submit that the applicant has no enforceable right for the remedies whether interim ~~of~~ or final sought for in his application as such the same is liable to be dismissed.

15. That, in view of the above facts and circumstances and statements made above, the application filed by the applicant is quite ill-conceived, incompetent and not maintainable and as such the same is liable to be dismissed.

I hereunto signed on this affidavit-in-opposition on this day of 6th May, 1995.

Signature of the Deponent

[Handwritten Signature]

(H. Deleep Singh)

Dy. Secretary, Department of Personnel & A.R., Personnel Division, Government of Manipur.

VERIFICATION

That, the statements made above in this affidavit-in-opposition in paragraph 1 are true to my knowledge, those in paragraphs 3, 6(1), (2), (3), (4), (5) & (6), 7, 8, 10, 11 and 12 are based on records which I verily believe to be correct and the rests are humble submissions to this Hon'ble Tribunal.

I hereunto sign on this day of 6th May, 1995.

Signature of the Deponent

[Handwritten Signature]

(H. Deleep Singh)

Dy. Secretary, Department of Personnel & A.R., Personnel Division, Government of Manipur.

*Drawn & settled by:
C. D. G. J. J.
Advocate*

Solemnly affirmed before me this the 6th day of May, 1995 at 11-20 A.M. The declarant is

identified by me and read over and explained to the declarant and that the declarant has perfectly to understand

6/5/95

NOTICE OF AFFIDAVIT

IN THE MATTER OF THE GOVERNMENT OF MANIPUR

2 R-100 - 35
16/11/92 - 12 - 35

Chief Secy's Office
R.I. 418.2
D.O. 11-XI-92

ANNEXURE-R/1

MOST IMMEDIATE

No. I-14012/5/90-PERS. II/IPS-IV
Government of India/Bharat Sarkar
Ministry of Home Affairs/Grih Mantralaya

New Delhi, the 27-10-92

NOTIFICATION

Under Rule 6 of the Indian Police Service (Recruitment) Rules, 1954, the President is pleased to appoint the following candidates who competed successfully at the Civil Services (Main), Examination, 1989 to the Indian Police Service (On Probation) with effect from the dates noted against their names:-

| S.No. | NAME | DATE OF APPOINTMENT |
|-------|----------------------------|---------------------|
| 1. | ABHAS KUMAR | 15.9.1991 (FN) |
| 2. | BIJAY SHANKAR | 15.9.1991 (FN) |
| 3. | CHADALAWADA UMESH | 15.9.1991 (FN) |
| 4. | DATE SADANAND VASANT | 15.9.1991 (FN) |
| 5. | <u>DOUNGEL</u> CHRISTOPHER | 15.9.1991 (FN) |
| 6. | GUPTA RAVI | 15.9.1991 (FN) |
| 7. | JIWAL SHANKAR | 15.9.1991 (FN) |
| 8. | JOSHI B. NICHIKET | 15.9.1991 (FN) |
| 9. | KAPGOD SHATRUJEET SINGH | 16.9.1991 (FN) |
| 10. | KARGADKAR VINAY M. | 15.9.1991 (FN) |
| 11. | KULKARNI ATHUCHANDRA H. | 15.9.1991 (FN) |
| 12. | KULWANT KUMAR | 16.9.1991 (FN) |
| 13. | MAHENDRA PRATAP | 15.9.1991 (FN) |
| 14. | MAHERDA RAVI PRAKASH | 16.9.1991 (FN) |
| 15. | MAURYA BIJAY KUMAR | 16.9.1991 (FN) |
| 16. | DHATKER SBHOBA | 15.9.1991 (FN) |
| 17. | PARASHITVA MURTHY S. | 15.9.1991 (FN) |
| 18. | PRASHANT KUMAR | 15.9.1991 (FN) |
| 19. | RAMAN PRAKASH | 15.9.1991 (FN) |
| 20. | RAVICHANDRAN T.V. | 15.9.1991 (FN) |
| 21. | ROY ANITA | 15.9.1991 (FN) |

..... 2/-

True Copy:
Advocate

RECORDED BY APPOINTMENT
SECRETARY TO GOVT. SECRETARY DEPT.

R-10-2466/1 Adh/DP
13.11.92

12/11

12/11
12/11
12/11

87

| S.NO. | NAME | DATE OF APPOINTMENT |
|-------|-----------------------|---------------------|
| 22. | SARANGI ARUN KUMAR | 15.9.1991 (FN) |
| 23. | SARANGI SUDHANSHU | 15.9.1991 (AN) |
| 24. | SHAIK DARVESH SAHEB | 16.9.1991 (FN) |
| 25. | SHYAM BHAGAT | 16.9.1991 (FN) |
| 26. | SINGH BIPIN KUMAR | 15.9.1991 (FN) |
| 27. | SINGH JASWINDER | 16.9.1991 (FN) |
| 28. | SINGH RAVINDRA NATH | 15.9.1991 (AN) |
| 29. | SINHA NEERAJ | 16.9.1991 (FN) |
| 30. | TARADE SANJAY M. | 15.9.1991 (FN) |
| 31. | VAIPHEI KHAILIANTHANG | 15.9.1991 (FN) |
| 32. | VARMA SANJAY KUMAR | 15.9.1991 (FN) |
| 33. | VERMA RAJEEV RANJAN | 15.9.1991 (FN) |

Bua Singh
27.10.92

(BUA SINGH)

OFFICER ON SPECIAL DUTY(P)

No.I-14012/5/90-Pars.IV/IPS.IV, dated, the 27-10-92

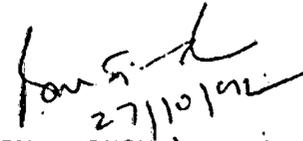
Copy forwarded for information to :-

1. The Director, Lal Bahadur Shastri National Academy of Administration, Mussoorie(UP).
2. The Director, SVP National Police Academy, HYDERABAD-500 252. with 33 spare copies for IPS Probationers.
3. The Secretary, Union Public Service Commission, New Delhi with 5 spare copies.
4. The Director, I.B.
5. The Chief Secretary (All State Governments).
6. The Chief Secretary, Delhi Administration, Delhi.
7. UTS Section, MHA.

.....3/-

[Signature]
[Stamp]

- 8. The Accountant General, Central Revenue, New Delhi.
- 9. The Accountant General (All States).
- 10. The Treasury Officer, Dehradun (UP).
- 11. The Treasury Officer, Hyderabad (Andhra Pradesh).
- 12. The Pay & Accounts Office (Sectt.), New Delhi.
- 13. IPS-I Section, Ministry of Home Affairs.
- 14. Department of Personnel & Training (AIS-I Section), with 5 spare copies.
- 15. 25 spare copies for the IPS.IV Desk.


 (BUA SINGH)
 OFFICER ON SPECIAL DUTY (P).

.....

 DIRECTOR OF APPELLATE
 INCOME TAX APPEALS, DELHI

-14
62

36

88

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMN. REFORMS
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR: MANIPUR
Imphal, the 28th of Oct., 1993.

No.3/9/86-IPS/DP : The Governor of Manipur is pleased to order the transfer and postings of the following IPS/ MPS officers with immediate effect and until further orders in public interest.

| Sl.No. | Name of officer(s) | Place of posting |
|--------|---|------------------|
| | S/Shri | |
| (1) | Shri A.Pradeep Singh, - as AIG(P&H) IPS, AIG(Ops) | |
| (2) | Shri D.Mishra, IPS, - as AIG(Ops) AIG(P&H) | |
| (3) | Shri C.Doungel, IPS - as SDPO/Churachandpur. (On completion of training) | |
| (4) | Shri R.Parte, MPS, - as SDPO/Thanlon SDPO/CCP | |
| 2. | Officer at Sl.No. 3 will move first. | |
| 3. | No joining is allowed in public interest. | |

L time

By order and in the name of the
Governor

(Signature)
(Ng. Likham)

Joint Secretary(DP), Govt. of
Manipur.

Copy to:-

1. The Secretary to Governor, Raj Bhan, Imphal.
2. The Secretary to the Chief Minister, Manipur.
3. The P.S. to Dy. Chief Minister, Manipur.
4. All P.S. to Ministers/M.O.S, Manipur, Dy. Chairman, SPD/Parliamentary Secretary, Manipur.
5. The P.S. to Chief Secretary, Govt. of Manipur.
6. The Secretary to the Govt. of India, D.P. & Trg. New Delhi.
7. The Secretary to the Govt. of India, M.H.A.N.Delhi.
8. The C.S. to the Govt. of Tripura, Agartala.
9. All Commissioners/Secretaries, Govt. of Manipur.
10. The Accountant General(A&E), Manipur.
11. The DGP, Manipur.
12. All IsGP/DIG/SsP/Commandants of M.Rs/Police Deptt., Manipur.
13. All D.Os, Manipur,
14. The Commandant(H.G), Manipur.
15. All Officers concerned.
16. All Treasury Officers/Sub-Treasury Officers, Manipur.
17. Personal File/Guard File concerned.

1000

100

GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMNV. REFORMS
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR, MANIPUR
Imphal, the 19th of March, 1994.

No.3/3/94-POL/DP : The Governor of Manipur is pleased to order the transfer and postings of the following IPS/MPS Officers with immediate effect and until further orders in public interest :-

| Sl.No. | Name of officer with present place of posting | New place of posting |
|--------|---|----------------------|
| 1. | Shri C.Doungel, IPS, -as SDPO/Churachandpur | SDPO/Sugnu. |
| 2. | Shri Raman Ramshem MPS, SDPO/Sugnu -as | SDPO/Nungba. |
| 3. | Shri E.Jayantakumar Singh, MPS -as SDPO/Nungba | SDPO/Bishenpur. |
| 4. | Shri L.Chandrakishore Singh, MPS -as SDPO/Bishenpur | SDPO/Ukhrul. |
| 5. | Shri Faumei Gonglin -as MPS, SDPO/Ukhrul | Asstt.Comdt/2nd M.R. |
| 6. | Shri R.Parte, MPS, -as A.C./2nd M.R. | SDPO/Churachandpur. |

- The officer at sl.no.5 will move first.
- No joining time is allowed in public interest.

By order and in the name of the Governor

(Ng. Luikham)
Addl. Secretary(DP), Government of Manipur.

Eric Cury
Advocate.

Copy to:-

- The Secretary to the Governor, Raj Bhavan, Imphal.
- The P.Ss. to Advisors to the Governor, Manipur.
- The P.Ss. to Chief Secretary/Addl.Chief Secretary Govt. of Manipur.
- The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi.
- The Chief Secretary to the Govt. of Tripura, Agartala.
- All Commissioners/Secretaries, Govt. of Manipur.
- The Director General of Police, Manipur.
- The Accountant General(A&E), Manipur, Imphal.
- All IsGF/DISG/SsP/COs. of Police Department/ M.Rs., Manipur.

90

10. All D.Cs., Manipur.
11. The Commandant(H.G.), Manipur.
12. All officers concerned.
13. All Treasury/Sub-Treasury Officers, Manipur.
14. Personal Files.
15. Guard File.

18

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GOVERNMENT OF MANIPUR
DEPARTMENT OF PERSONNEL & ADMN. REFORMS
(PERSONNEL DIVISION)

ORDERS BY THE GOVERNOR, MANIPUR
Imphal, the 30th March, 1990.

No.22/2/89-MPS/DP. In supersession of all previous orders issued in this regard, the Governor of Manipur under Rule 28 of Manipur Police Service Rules, 1965 (as amended from time to time), is pleased to fix the seniority of the Manipur Police Service Officers as below:-

| Sl.No. | Name of Officer | Date of birth. | Date of apptt. to M.P.S. | Method of Rectt. | Remarks |
|--------|-----------------|----------------|--------------------------|------------------|---------|
| 1 | 2 | 3 | 4 | 5 | 6 |

S/Shri

| | | | | | |
|-----|------------------------------|---------|----------|----|--|
| IPS | 1) D. Mishra | 6-2-45 | 1-12-71 | DR | |
| | 2) Eric Ekka | 1-1-43 | 1-12-71 | DR | |
| at | 3) Th. Kunjabihari Singh | 2-11-32 | 7-10-74 | P | |
| | 4) Th. Joykumar Singh | 1-9-39 | 7-10-74 | P | |
| IPS | 5) Md. Abdur Raheman | 2-4-48 | 25-3-75 | DR | |
| | 6) M. Sushilkumar Singh | 1-3-51 | 25-3-75 | DR | |
| | 7) M. Shantikumar Singh | 1-9-51 | 25-3-75 | DR | |
| | 8) S. Dinokumar Singh | 2-3-48 | 25-3-75 | DR | |
| | 9) A. Rajendro Singh | 28-6-50 | 25-3-75 | DR | |
| | 10) W. Meenakumar Singh | 1-9-48 | 25-3-75 | DR | |
| | 11) S. Tulchinkham | 1-3-47 | 25-3-75 | DR | |
| | 12) S. Ibosana Singh | 1-9-50 | 25-3-75 | DR | |
| | 13) N. Kipgen | 1-3-48 | 25-3-75 | DR | |
| | 14) M. Karnajit Singh | 1-3-50 | 25-3-75 | DR | |
| | 15) S. Vaiphei | 2-3-44 | 25-3-75 | DR | |
| | 16) Smt. R.K. Borthakur Devi | 1-7-48 | 25-3-75 | DR | |
| | 17) N. Ngaraipam | 5-3-47 | 25-3-75 | DR | |
| | 18) L.K. Haokip | 1-3-53 | 25-3-75 | DR | |
| | 19) Kh. Netra | 1-9-44 | 25-3-75 | DR | |
| | 20) M. Mani Singh | 1-2-46 | 2-12-81 | P | |
| | 21) S. Manglamjan Singh | 1-3-56 | 12-5-83 | DR | |
| | 22) M. Babudhom Singh | 1-5-35 | 12-10-83 | P | |
| | 23) G. Rimolchandra Sharma | 1-3-55 | 12-5-83 | DR | |
| | 24) S. Dorendro Singh | 1-7-38 | 12-10-83 | P | |
| | 25) Kh. Chandramani Singh | 1-10-56 | 12-5-83 | DR | |

P.T.O.

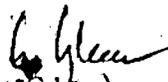
J

OFFICE OF THE GOVERNOR
MANIPUR

| 1 | 2 | 3 | 4 | 5 |
|---------------|---------------------------------|----------|----------|-----------|
| <u>S/Shri</u> | | | | |
| ✓26) | Tualkhenpao | 1-7-42 | 12-10-83 | F |
| ✓27) | S. Ibomcha Singh | 1-2-58 | 12-5-83 | |
| ✓28) | B.Sen Sharma | 1-7-39 | 12-10-83 | |
| ✓29) | S. Ibopishak Singh | 1-9-36 | 12-10-83 | - our age |
| ✓30) | M. Tomba Singh | 25-3-33 | 12-10-83 | P |
| ✓31) | Th. Mohon Singh | 1-11-32 | 12-10-83 | P |
| ✓32) | A. Thanpuia | 1-7-39 | 12-10-83 | P |
| ✓33) | G.K.Kabui | 1-3-35 | 12-10-83 | P |
| ✓34) | S. Manaobi Singh | 1-3-56 | 4-1-86 | DR |
| ✓35) | Miss K. Vandana | 1-1-60 | 4-1-86 | DR |
| ✓36) | M.K. Radheshyam Singh | 1-3-62 | 4-1-86 | DR |
| ✓37) | P. Dhanakumar Singh | 1-9-55 | 4-1-86 | DR |
| ✓38) | K. Chaoba Lokho | 7-3-63 | 4-1-86 | DR |
| ✓39) | V.Raj Rai | - | 24-5-86 | DR |
| ✓40) | N. Saratkumar Singh | 17-4-39 | 16-7-87 | P |
| ✓41) | L. Bira Singh | 17-6-37 | 16-7-87 | P |
| ✓42) | Laxmi Prasad | 16-3-53 | 16-7-87 | P |
| ✓43) | P. Manikanta Singh | 1-3-51 | 16-7-87 | P |
| ✓44) | Ayo Tangkhul | 20-12-37 | 16-7-87 | P |
| ✓45) | Chownguna Lushai | 1-3-45 | 16-7-87 | P |
| ✓46) | P.R.Das | 1-3-33 | 16-7-87 | P |
| ✓47) | S. Leirenjao Singh | 1-2-48 | 16-7-87 | F |
| ✓48) | K. Pishak Singh | - | 16-7-87 | F |
| ✓49) | M. Biramangal Singh | 16-12-38 | 16-7-87 | I |
| ✓50) | Th. Pratibhamaya Singh | 1945 | 16-7-87 | P |
| ✓51) | M.C.Goswami | - | 16-7-87 | P |
| ✓52) | N.C.Paul | - | 16-7-87 | P |
| ✓53) | Th. Sajou Singh | - | 16-7-87 | P |
| ✓54) | Kh. Suresh Singh | 1-1-62 | 11-2-88 | DR |
| ✓55) | E. Priyokumar Singh | 8-5-62 | 11-2-88 | DR |
| ✓56) | R.K.Meme Devi | 1-12-58 | 11-2-88 | DR |
| ✓57) | S. Amirlal Sharma | 1-3-62 | 11-2-88 | DR |
| ✓58) | K. Jayanta Singh | 1-1-65 | 11-2-88 | DR |
| ✓59) | R.K.Tutusana Devi | 14-12-63 | 11-2-88 | DR |
| ✓60) | Shilshi John Shelhan Lankang | 1-3-56 | 11-2-88 | DR |
| ✓61) | Raman Ramshem | 1-1-63 | 11-2-88 | DR |
| ✓62) | Th. Brojen Singh | 11-11-61 | 11-2-88 | DR |
| ✓63) | Chanso Keishing | 9-11-63 | 11-2-88 | DR |
| 64) | Kh. Mangi Singh | 1-7-40 | 16-8-89 | P |

| 1 | 2 | 3 | 4 | 5 |
|-----|-------------------------|--------|---------|---|
| | <u>S/Shri</u> | | | |
| 65) | K. Brajabidhi Sharma | 1-3-43 | 16-8-89 | P |
| 66) | S. Komol Singh | 1-1-41 | 16-8-89 | P |
| 67) | h. Parte | 1948 | 16-8-89 | P |
| 68) | A. Kundo Singh | - | 16-8-89 | P |
| 69) | K. Ningthem Singh | 1942 | 16-8-89 | P |
| 70) | O. Nilamani Singh | 1935 | 16-8-89 | P |
| 71) | L. Chandrakishore Singh | 1947 | 16-8-89 | P |
| 72) | N. Bijoy Singh | - | 16-8-89 | P |
| 73) | M. Chaoba Singh | 1-3-47 | 16-8-89 | P |
| 74) | N. Sudhirchandra Singh | 1947 | 16-8-89 | P |
| 75) | L. Tollendra Singh | 1942 | 16-8-89 | P |
| 76) | Hemkholam Thadou | 1944 | 16-8-89 | P |
| 77) | R. Ngamver | - | 16-8-89 | P |
| 78) | K.M. Pulamte | - | 16-8-89 | P |

By Orders & in the name of
the Governor,

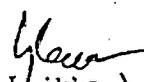

(Hg. Luikhan)

Deputy Secretary (DP): Govt. of Manipur.

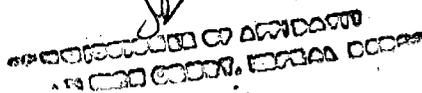
Memo No.22/2/89-MPS/DP.

Imphal, the 30th March, 1990.

- Copy to:-
- 1) The Special Secretary to the Governor, Raj Bhawan, Imphal.
 - 2) The Secretary to Chief Minister, Govt. of Manipur.
 - 3) The P.S. to all Ministers/ Vigilance Commissioner/
Chief Secretary, Govt. of Manipur.
 - 4) The Director General of Police, Manipur.
 - 5) All Dy. I.G. of Police/ S.Ps/Commandants of M.Rs, Police
Deptt., Manipur.
 - 6) The Inspector General of Prisons, Manipur.
 - 7) The Accountant General, Manipur.
 - 8) All Treasury Officers, Manipur.
 - 9) All Officers concerned.
 - 10) The Director, Printing & Stationery, Manipur
in the gazette.
 - 11) The Secretary, MPSC, Imphal.
 - 12) Guard file/Personal files.


(Hg. Luikhan)

Deputy Secretary (DP): Govt. of Manipur.


GOVERNMENT OF MANIPUR
DEPARTMENT OF SECRETARY

Government of Manipur
Department of Personnel & Admnv. Reforms
(Personnel Division)

ORDERS BY THE GOVERNOR, MANIPUR
Imphal, the 3rd of March, 1995.

No.3/3/94-POL/DP : The Governor of Manipur is pleased to order transfer and posting of the following IPS/MPS officers with immediate effect and until further orders in public interest:

| <u>S1.No.</u> | <u>Name and designation</u> | <u>Place of posting</u> |
|---------------|--|-------------------------|
| 1. | Shri D.Mishra, IPS SP/Churachandpur | - as S.P/NAB. |
| 2. | Shri L.M.Khaute, IPS C.O./2nd M.R. | - as S.P/Churachandpur. |
| 3. | Shri P. Doungel, IPS SP/Sishnupur | - as Principal, MPTS. |
| 4. | Shri Anand Prakash, IPS C.O.8th M.R. | - as A.I.G.(Admn) |
| 5. | Shri C.Doungel, IPS Addl. S.P./Kakching. | - as Addl. SP(CID). |
| 6. | Shri S. Dinokumar Singh, IPS SP/Chandel | - as C.O./2nd MR |
| 7. | Shri M.Shantikumar Singh, MPS, SP/NAB | - as Supdt. of Jails. |
| 8. | Shri T. Samte, MPS SP/CPCR | - as CO/5th MR |
| 9. | Shri N. Kipgen, MPS Supdt. of Jails | - as SP/Vigilance. |
| 10. | Shri L.K.Haokip, MPS SP/Vigilance | - as CO/8th MR |
| 11. | Shri M.Mani Singh, MPS C.O./5th MR | - as SP/Tamenglong. |
| 12. | Shri S. Manglemjao Singh, MPS, Addl.SP(R) | - as SP/Chandel. |
| 13. | Shri G.Bimolchandra Sharma, MPS, D.y.CO/1st MR | - as SP/Bishnupur. |
| 14. | Shri Kh.Chandramani Singh, MPS, Addl.SP(U) Imphal. | - as C.O.1st MR |
| 15. | Shri Arvind Kumar, IPS (attached to PHQ) | - as SDPG/Thoubal |
| 16. | Shri R.N.Hopingson, IPS (attached to PHQ) | - as SDPO/Senapati |

.....PTO

True Copy
100
Advocate

Joz
MEMBER OF ADVISORY
COMMISSION

- 95
17. Shri S. Amirlal Sharma, MPS - as SDPO/Tamenglong
SDPO/Senapati.
 18. Shri M. Chaoba Singh, MPS - as Asst. Commdt./5th MR
Asst. Commdt./1st MR

2. No joining time ^{is} allowed in public interest.
3. Officers at Sl.Nos. 5, 8, 9, 12, 14 and 16 will move first.

By orders & in the name of

Governor

D. S. P.

(H. Deleep Singh)

Deputy Secretary(DP), Govt. of Manipur.

Copy to:

1. The Secretary to the Governor,
Raj Bhavan, Imphal.
2. The Secretary to the Chief Minister, Manipur
3. All PSs. to the Ministers/Ministers of States/
Dy. Chairman, State Planning Board, Manipur.
4. The P.S. to the Chief Secretary, l. Chief Secy.
Govt. of Manipur..
5. All Commissioners/Secretaries, Manipur.
6. The Director General of Police, Manipur.
7. The Special Secretary (Home), Govt. of Manipur.
8. The Accountant General (A&E), Manipur.
9. All IGPs/DIGs/SPs/COs of Police Deptt.
and MRs. Manipur.
10. All Heads of Departments, Manipur.
11. All Deputy Commissioners, Manipur.
12. All Treasury Officers/Sub-Treasury Officers, Manipur.
13. The Officers concerned
14. Guard File.

JOB

COMMITTEE OF APPOINTMENT
SECRETARY, IMPHAL

Government of Manipur
Department of Personnel & Admny. Reforms
(Personnel Division)

C O R R I G E N D U M
Imphal, the 4th of April, 1995.

No.3/3/94-POL/DP :This Government Order No.3/3/94-POL/DP dated "3rd of March, 1995" regarding transfer and posting of IPS/MPS officers should be read as dated "4th of April, 1995."

Deleep Singh

(H. Deleep Singh ;
Deputy Secretary (DP), Government
of Manipur.

Copy to:-

1. The Secretary to Governor, Raj Bhavan, Imphal.
2. The Secretary to Chief Minister, Manipur.
3. All P.Ss. to Ministers/Ministers of State/Dy.Chairman, State Planning Board, Govt.of Manipur.
4. The P.S. to Chief Secretary/Addl. Chief Secretary, Govt.of Manipur.
5. All Commissioners/Secretaries, Govt.of Manipur.
6. The Director General of Police, Manipur.
7. The Special Secretary (Home), Govt.of Manipur.
8. The Accountant General (A&E), Manipur.
9. All IGP/DIG/SsP/C.Os. of Police Dept and M.Rs., Manipur.
10. All Heads of Department, Manipur.
11. All Deputy Commissioners, Manipur.
12. All Treasury Officers/Sub-Treasury Officers, Manipur.
13. The Officers concerned.
14. Guard File.

Deleep Singh

DEPUTY SECRETARY (DP)
GOVERNMENT OF MANIPUR

Copy

U. S. I.
(Treasury Rule 44)

ax

CERTIFICATE OF TRANSFER OF CHARGE

Certified that we have on the fore, after-noon of this day respectively made over and received charge of the office, of Addl.SP/CID, Manipur Vide order No. 3/3/94-PUL/DP dated 3/3/95.

Station Imphal.

5-4-1995

Memo of balance for which responsibility is accepted by the officer receiving charge
Treasury balances—
Cash
Opium
Stamps and Match Excise and other

Signature of Relieved Officer,
Designation J. K. Thochoh, IPS,
SP/CID (SB), Superintendent of Police
CID, Manipur, Imphal
Signature of Relieving Officer,
Designation C. Doungal, IPS,
Addl.SP/CID, Manipur 5/4/95
Permanent advance—

Details of Treasury Balances

Rs. 61465/-

| Description | Under double locks | With Treasurer | In Sub-Treasuries | Total |
|-----------------|--------------------|----------------|-------------------|-------|
| at 10,000 | — | — | — | |
| " 1,000 | — | — | — | |
| " 500 | — | — | — | |
| " 100 | — | — | — | |
| " 50 | — | — | — | |
| " 10 | — | — | — | |
| " 5 | — | — | — | |
| " 2 | — | — | — | |
| " 1 | — | — | — | |
| Whole rupees | — | — | — | |
| Half " | — | — | — | |
| Quarto " | — | — | — | |
| Highth " | — | — | — | |
| Uncurrent coins | — | — | — | |

The total of the cash balances reported in the latest daily sheets received from Sub-treasuries without any details of notes or coins etc., need only shown in this column.

Signature of Relieving Officer
6/4/95

C. Doungal

True Copy
Advocate

Signature
OFFICER OF AFFIDAVIT
MAGISTRATE, IMPHAL

28

N. 578/S/109-SB/SS
6/7

| Description | | Under double locks | With Treasurer | In Sub-Treasuries | Total |
|--|--------------------|--------------------|----------------|-------------------|-------|
| Nickel | Whole rupees | | | | |
| | Half | | | | |
| | Quarter " | | | | |
| | Eighth " | | | | |
| | Other small pieces | | | | |
| Cupro-Nickel | 10 paise | | | | |
| | 5 " | | | | |
| | 2 " | | | | |
| Copper and Bronze coins | Double piece | | | | |
| | Single piece | | | | |
| Stamps and Manh Exchange hand bills | | | | | |
| | | | | | |
| Government securities held in safe custody | | | | | |
| Balance at credit of depositors, Rs. | | | | | |
| Opium mounds | | | | | |
| Reserve Bank Draft Forms, act. (No.) | | | | | |
| Cheque Forms (No.) | | | | | |

Station Imphal

Date 5-6-1995

[Signature]
(J.K. Thokcham, IPS. (G. Deynamo), IPS.)

Forwarded to

- 1. A.G. Manipur 2. ICP (H.O), Manipur 3. DIG/CID, Manipur
- 4. DIGo (R/C), Manipur 5. Joint Secy (D), Manipur 6. AIG (ADM), Manipur
- 7. T.O, Imphal/TBL 8. Officers Concerned.

The total of the cash balances reported in the latest daily sheets received from Sub-treasuries without any details of notes, or coins, etc. need only be shown in this column.

D/P/S No 25411-93 Sty & Prg - 12,000-C/12-5-93.

[Signature]
SECRETARY TO GOVT OF ASSAM
DISBURSEMENT DIVISION